

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO.98 OF 2022

IN THE MATTER OF:

- 1) Velupula Narsaiah,
S/o. Veeraiah, age 60 years,
Thonda village, Thirumalagiri Mandal,
Suryapet district, Telangana- 508223.
Mobile.No.9912166854,
Email: velupalanarsaiah@gmail.com and (02) others

Applicant(s)

Versus

1. **The Chairman,**
State level Impact Assessment Authority (SEIAA),
Telangana State, Government of India, Ministry of
Environment, Forests, Climate Change, A-3,
Industrial Estate, Sanathnagar, Hyderabad-500018,
Telangana State.
Email: chairmanseiaats@gmail.com and (12) others

.....Respondent(s)

RUNNING INDEX

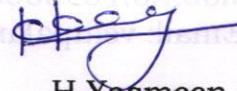
Sl.No.	Description of the Document	Annexure	Page Nos
01	Report Dated.26.10.2022 filed on behalf of 5 th , 6 th and 7 th respondents	--	1-3E
02	Grant order of the Dy. Director of Mines and Geology, Hyderabad vide Proceedings No.4741/Q-II(2)/2007, Dt.13.11.2007infavour of Sri.S.Yellaiah	Annexure-I	4-5
03	No Objection Certificate (NOC) of the Mandal Tahsildar, Thirumalagiri Mandal vide Letter No.A/129/06, Dt:19.01.2006	Annexure-II	6-9
04	Lease execution order of the Asst.Director of Mines and Geology, Miryalaguda vide	Annexure-III	10-11

	Proceedings No.76/M2/2007, Dt.15.12.2007 infavour of Sri.S.Yellaiah		
05	Transfer Grant order of the Dy Director of Mines and Geology, Hyderabad vide Proceedings 601/Q-II(2)/2009, Dt.04.02.2009 infavour of Sri.G.Peddulu from Sri S.Yellaiah.	Annexure-IV	12-15
06	Extension of quarry lease orders of the Dy Director of Mines and Geology, Hyderabad vide Proceedings no.601/Q-II(2)/2009, Dt.11.03.2020	Annexure-V	16-17
07	Extension of quarry lease orders of the Government vide Memo No.3381/M.I/2019, Dt.11.02.2020	Annexure-VI	18-19
08	Lease extension execution order of the Asst.Director of Mines and Geology, Suryapet vide Proceedings No.No.2411/M2/2008, Dt.20.03.2020	Annexure-VII	20-21
09	ETS Survey and Inspection Reports Dt.26.11.2021	Annexure-VIII	22-29
10	Report of the Tahsildar Tirumalagiri Mandal vide Lr.No.B/788/2021, Dt.19.01.2022	Annexure-IX	30-31
11	Revision Disposed orders of the Industries & Commerce (Mines.1) Department vide Memo No.2528/M.I(2)/2018-4, Dt:06.09.2018.	Annexure-X	32-33
12	Asst. Director of Mines & geology, Suryapet vide Lr No.2411/Q/2008, Dt.28.02.2022 addressed to the Regional Vigilance and	Annexure-XI	34-41

	Enforcement Officer, Nalgonda.		
13	Mineral dealer licence (MDL) issued by the Deputy Director of Mines and Geology, Hyderabad vide MDR License No.MDL7261231.	Annexure-XII	42-43
14	Latest inspection report with photographs of Technical staff Dt.19.10.2022	Annexure-XIII	44-49
15	Quarry lease Closer order issued by the Pollution Control Board vide order No.NLG-246/TSPCB/TF/HO/2021-1656, dated.06.01.2022	Annexure-XIV	50-51

PLACE: Suryapet

DATE: 01.11.2022



H. Yasmeen Ali

Counsel for the Respondent 5,6&7

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO.98 OF 2022

IN THE MATTER OF:

- 1) Velupula Narsaiah,
S/o. Veeraiah, age 60 years,
Thonda village, Thirumalagiri Mandal,
Suryapet district, Telangana- 508223.
Mobile.No.9912166854,
Email: velupalanarsaiah@gmail.com
- 2) Velupula Ramakrishna,
S/o. Venkaiah, age 45 years,
Thonda village, Thirumalagiri Mandal,
Suryapet district, Telangana- 508223.
Mobile. No. 9948772372
Email: velupalaramakrishna@gmail.com
- 3) Neerati **Venkanna**,
S/o.Soma Narsaiah, age 50 years, Thonda
Village, Thirumalagiri Mandal, Suryapet
district, Telangana-508223.
Mob.No.7093060487
Email: velupalaramakrishna@gmail.com

Applicant(s)

And

1. **The Chairman,**
State level Impact Assessment Authority (SEIAA),
Telangana State, Government of India, Ministry of
Environment, Forests, Climate Change, A-3,
Industrial Estate, Sanathnagar, Hyderabad-500018,
Telangana State.
Email: chairmanseiaats@gmail.com
2. **The Member Secretary,**
Telangana State Pollution Control Board,
Hyderabad, Telangana-500018.
Landline. No. 040-23887518
Email: ms-tspcb@telangana.gov.in

3. The Joint Chief Environmental Engineer,
Zonal Office, 25-35/11, Tulasireddy complex,
2nd floor, Opp: Government ITI College, RC Puram,
Sangareddy district-502032, Telangana,
Mob.No. 9866776712
Email: ee4-uhl-tspcb@telangana.gov.in,
4. The Principal Secretary,
Government of Telangana
Industries and Commerce Department (Mines-I),
5th Floor, BRKR Bhawan, Secretariat,
Hyderabad, Telangana. Mobile:
9848148485
Email: prlsecy-inds@telangana.gov.in
5. The Director of Mines and Geology,
Government of Telangana
My home Sarovar Plaza,
Flat No.203 & 204, 2nd Floor, H.No.5-922,
Shapurwadi, Adarshnagar, Secretariat Road,
Hyderabad, Telangana.
Landline.No: 040 - 23221766
Email: directorminests@gmail.com
6. The Deputy Director of Mines and
Geology, Hyderabad,
Government of Telangana Hyderabad,
Telangana.
Mob. No: 9440817784
Email: regddmg_hyd@rediffmail.com
7. The Assistant Director of Mines and Geology, Suryapet,
H.No.1-2-270/87/33/B, Krishnanagar Colony,
Road No.3, Suryapet-508213, Suryapet Dist.,
Telangana state.
Mobile. No. 8106660012,
Email: admgsuryapet@gmail.com
8. The District Collector, Suryapet,
District Collectorate Office,
Suryapet-508 213, Telangana.
Mob.No: 9493721234
Email: collector-srpt@telangana.gov.in

9. The Mandal Revenue Officer,
Munagala Mandal, Suryapet district-
508233, Telangana
Mobile.No: 9985021498
- 10.The Director General,
Vigilance & Enforcement Department, Government
of Telangana, Hyderabad, Telangana.
Mob.No. 9121213355
Email: directorevdm@gmail.com
- 11.The Regional Vigilance & Enforcement Officer,
Vigilance & Enforcement Department,
Government of Telangana,
Nalgonda, Telangana.
Mob.No. 9121213355
Email: directorevdm@gmail.com
12. Sri. G. Peddulu,
S/o. Kondaiah, Rio. H.No.6-3/4, Thonda Village,
Thirumalagiri Mandal, Suryapet district,
Telangana.
Mob.No. 9885414184

.....Respondent(s)

AND

13. M/s.Sri Balaji Stone Crusher,
Rep. by its proprietor Sri.G.Peddulu, S/o.Kondaiah,
R/o.H.No.6-3/4, Thonda Village, Thirumalagiri
Mandal, Suryapet District, Telangana-508223,
Mobile.98854184

.....Impleaded proposed Respondent

INDEPENDENT REPORT ON BEHALF OF 5th, 6th and 7th RESPONDENTES

It is to submit that Sri.Velupula Narsaiah, S/o.Veeraiah, Thirumalagiri Mandal, Suryapet District field an OA.No.98 of 2022 in Hon'ble NGT, South Zone, Chennai praying the respondent authorities for cancellation of the quarry lease for Road Metal and Rough Stone granted in favour of Respondent No.12 (Sri.G.Peddulu, S/o.Kondaiah, R/o.H.No.6-3/4, Thonda Village, Thirumalagiri Mandal, Suryapet District) over the land an extent of 1.000 Hectare in Sy.No.683 situated at Thonda Village, Thirumalagiri Mandal, Suryapet District.

The Hon'ble NGT vide Order dated.27.09.2022 directed the authorities to conduct a spot inspection and file a report independently to inspect the site and file a detailed report, on grievance of the applicant that the 12th respondent (Sri.G.Peddulu, S/o.Kondaiah, R/o.H.No.6-3/4, Thonda Village, Thirumalagiri Mandal, Suryapet District), who is being issued quarry license, has been operating outside the permitted area and also carrying on the stone crusher activity illegally.

In this regard, following is submitted:

1. The Deputy Director of Mines and Geology, Hyderabad vide proceedings No. 4741/Q-II(2)/2007, Dt.13.11.2007 (**ANNEXURE-I**) has issued grant of quarry lease in favour of Sri S.Yellaiah in sy No.683 of Thonda Village Thirumalagiri Mandal over an extent of 1.00 Hects for a period of 10 years based on the tahsildar Tirumalagiri Mandal issued No Objection certificate (NOC) vide Letter No.A/129/06, Dt:19.01.2006 (**ANNEXURE-II**) as per which the tahsildar has informed that in Sy.No.683 is Govt Land in which over an extent of 1.000 Hectare covered with Hillock and 3 Kms for away to the village hence recommended for grant of quarry lease

over the subject area. The quarry lease period for 10 years valid up to 14.12.2017 vide proceedings No.76/M2/2007, Dt.15.12.2007 of the Asst. Director of Mines & geology, Miryalaguda (Erstwhile Nalgonda District) **(ANNEXURE-III)**.

2. Based on the transfer of quarry lease application filed by Sri S.Yellaiah, the Dy. Director of Mines & Geology, Hyderabad vide proceedings No. 601/Q-II(2)/2009, Dt.04.02.2009 has issued transfer of quarry lease grant orders in favour of Sri G.Peddulu from Sri S.Yellaiah in sy No.683 of Thonda Village Thirumalagiri Mandal over an extent of 1.00 Hects for the un-expired period i.e up to 14.12.2017 **(ANNEXURE-IV)**.

3. Subsequently the Dy. Director of Mines & Geology, Hyderabad vide proceedings No.601/Q-II(2)/2009, Dt.11.03.2020 **(ANNEXURE-V)**. has issued extension of the quarry lease for further period of (05) years based on the orders of the Government vide Memo No.3381/M.I/2019, Dt.11.02.2020 **(ANNEXURE-VI)** the quarry lease is valid up to 13.12.2022 vide proceedings No.2411/M2/2008, Dt.20.03.2020 of the Asst. Director of Mines & geology, Suryapet **(ANNEXURE-VII)**.

4. In connection with the petition of the Velupula Narsaiah of Thonda Village Thirumalagiri Mandal Suryapet District, this office technical staff along with of the Regional Vigilance and Enforcement Officer Nalgonda, Revenue department officials of Thirumalagiri Mandal and M/s.Telangana Remote Sensing Application Centre, Hyderabad (M/s TRAC agency) have conducted the Electronic Total Station Survey (ETS) in the quarry lease area for Rough Stone and Road Metal held by Sri.G.Peddulu in Sy.No.683 of Thonda Village, Thirumalagiri Mandal, Suryapet District over an extent of 1.00Hects on.26.11.2021.

5. Subsequently, this office Technical Staff and M/s TRAC agency have submitted reports in this office on.31.12.2021 (**ANNEXURE-VIII**). As per the report they have verified the lease boundaries around the lease area and observed that the lessee opened the pits partly falling inside the lease area and partly falling outside. As per the report the lease holder Sri.G.Peddulu has excavated the Rough Stone and Road Metal within the leased area for a quantity of 17316M3 and also excavated the Rough Stone and Road Metal from the out of the leased area for a quantity of 11735M3 (5348M3 + 6387M3). Regarding outside the leased area excavations, in which pit quantity of 6387M3 is Discontinue of the lease area which is nearer to the quarry lease area for which the Tahsildar Thirumalagiri mandal vide Lr.No.B/788/2021, Dt.19.01.2022 has reported that there was an old pit (i.e pit quantity 6387M3) near by the quarry lease area and upon enquiry it was known that the stone there was removed by the local vaddera people (**ANNEXURE-IX**). And for the pit quantity 5348M3 for which earlier this office has already taken action on the unauthorized quantity 6341M3 of Rough stone and Road Metal based on the Revision application filed by Sri G.Peddulu and orders passed by the Industries & Commerce (Mines.1) Department, Government of Telangana vide Memo No.2528/M.I(2)/2018-4, Dt:06.09.2018 has disposed the case by issuing orders to consider the material supplied to the Government works and accordingly the lease holder sri G.Peddulu has submitted deduction S.fee bills from the Govt works (**ANNEXURE-X**).
6. Regarding excavations within the leased area for a quantity of 17316M3 (8214M3 + 9102M3), for which the lease holder has obtained permit quantity of 8214 M3 of Rough Stone and Road Metal duly paid necessary

seigniorage fee and other statutory payments to the Government. And for the quantity 9102M3 of Rough stone and Road metal, the lease holder has submitted deduction of Seigniorage fee bills from the Govt works. Further, it is submitted that this office vide Lr No.2411/Q/2008, Dt.28.02.2022 has submitted detailed report to the Regional Vigilance and Enforcement Officer, Nalgonda for further action on the above findings and quantities, the orders are awaited **(ANNEXURE-XI)**

7. It is submitted that as per this office records M/s.Balaji Stone Crusher, H.No.6-3/4, Thonda Village, Thirumalagiri Mandal, Suryapet District, Telangana-508223 having a stone crusher unit in Sy.No.36 of Thonda Village, Thirumalagiri Mandal, Suryapet District for which the crusher unit holder obtained Mineral Dealer License from Deputy Director of Mines and Geology, Hyderabad vide MDR License No.MDL7261231 valid upto 04.07.2024 **(ANNEXURE-XII)**.
8. It is submitted that in obedience to the orders of Hon'ble National Green Tribunal, Southern Zone, on the OA No.98 of 2022 Chennai dated.27.09.2022, this office Technical Staff has conducted inspection on.19.10.2022 and reported that the quarry lease located in Sy.No.683 (Govt.Land) of Thonda Village, Thirumalagiri Mandal, Suryapet District held by Sri.G.Peddulu is under Non-Working condition, No Men and Machinery available in the quarry lease area. As per the physical observations the lease holder has erected boundary pillars around the leased area. Further reported that the stone crusher i.e., M/s.Balaji Stone Crusher in Sy.No.36 of Thonda Village, Thirumalagiri Mandal, Suryapet District is also under Non-Working condition **(ANNEXURE-XIII)**.

9. The Pollution Control Board vide order No. NLG-246/TSPCB/TF/HO/2021-1656, dated.06.01.2022 has issued closer order for not obtaining the CFE & CFO for mining Rough Stone and Road Metal by the respondent No.12, and accordingly this office not issued any permit to the respondent No.12 (**ANNEXURE-XIV**).
10. In view of the above, it is submitted that this office already taken action on the earlier findings of unauthorized quarrying and also responded to the petitioner representation dated.24.07.2021 and accordingly joint enquiry made with Revenue Officials, O/o.Tahsildar Thirumalagiri Mandal of Thirumalagiri Mandal, Officials of Environmental Engineer, Pollution Control Board, Nalgonda, the Officials of Regional Vigilance and Enforcement Officer, Nalgonda Unit as mentioned above.

Hence the report

Place: Suryapet

Dt:01.11.2022


Asst. Director of Mines and Geology
Asst. Director of Mines and Geology
Suryapet (I/C).
SURYAPET

Proceedings No:4741/Q-II(2)/2007.

Dated:13.11.2007

Sub: Mines & Quarries -- Application for Quarry Lease for Rough Stone & Road Metal in Sy.No.683 of Thonda Vg., Thirumalgiri M., Nalgonda District over an extent of 1.00 Hectare for a period of (10) years -- Application of Sri.S.Yellaiah Grant - Orders - Issued - Regarding

Ref: 1. Quarry Lease Application Dt:05.01.2007 from Sri.S.Yellaiah.
2. F.No.76/M2/2007., Dt:26.09.2007 from ADM&G., Miryalguda.

* * * * *

ORDER :

In the reference 1st cited., Sri.S.Yellaiah applied for Quarry Lease for Rough Stone & Road Metal in Sy.No.683 of Thonda Vg., Thirumalgiri M., Nalgonda District over an extent of 1.00 Hectare for a period of (15) years. The applicant has submitted the Quarry Lease application alongwith all requisite documents and Challan No.14327., Dt:17.11.2006 towards application fee and survey charges as per Rule 9 of A.P.Minor Mineral Concession Rules' 1966.

The Asst.Director of Mines & Geology., Miryalguda vide reference 2nd cited reported that the Assistant Geologist inspected the applied area on 30.05.2007 and reported that the applied area in Sy.No.683 of Thonda Vg., is granitic gneissic rock medium to coarse grained. The deposit is in the form of hillock elevated to a height of 25 to 30 feet from ground level. The rock type is useful for roads and buildings and not suitable for cutting and polishing.

The Surveyor surveyed the applied area on 30.05.2007 and reported that the applied area is 1.5 KM from Thonda Vg. After survey and demarcation the area worked out to 1.00 Hectare. The applicant has given consent letter for the surveyed and demarcated extent of 1.00 Hectare.

The Mandal Revenue Officer., Thirumalgiri vide I.r.No.A/129/2006., Dt:19.01.2006 reported that the total extent in Sy.No.683 of Thonda Vg., is classified as Government land consisting of Ac.146.11 Gts. Out of which an extent of 1.00 Hectare covered with hillock and 3 KM away from the Thonda Vg., is available and issued no objection for grant of quarry lease while enclosing the attested sketch.

The Asst.Director of Mines & Geology., Miryalguda reported that the no object issued by the Mandal Revenue Officer., Thirumalgiri is in favour of Sri.J.Narayana applied for Quarry Lease for Rough Stone & Road Metal in the subject area. The application of Sri.J.Narayana was rejected by the Dy.Director of Mines & Geology., Hyderabad vide Proceedings No. 2105/Q-II(2)/2007., Dt:17.05.2007 due to the variation in the applied area and the area approved by the Mandal Revenue Officer., Thirumalgiri. Further, it is reported that the no objection issued in favour of Sri.J.Narayana holds good with respect to the present quarry lease application of Sri.S.Yellaiah.

The applicant failed to submit the evidence towards establishment of stone crushing unit for considering the quarry lease application for a period of (15) years as per Rule 15 (1) of A.P.Minor Mineral Concession Rules' 1966.

The Government vide Memo.No.4404/M.II(1)/2007-3., Dt:02.08.2007 issued clarification on processing of the Quarry Lease applications for Rough Stone & Road Metal in Nalgonda District. In the said Memo., the Government have issued instructions to process the quarry lease applications as per G.O.Ms.No.181., Ind. & Comm. (M.I) Dept., 28.05.1998 in the mandals other than proposed for Hyderabad Metropolitan Development Authority.

The Asst.Director of Mines & Geology., Miryalguda recommended for grant of Quarry Lease for Rough Stone & Road Metal in Sy.No.683 of Thonda Vg., Thirumalgiri M., Nalgonda District over an extent of 1.00 Hectare for a period of (10) years in favour of Sri.S.Yellaiah subject to the satisfaction of A.P.Minor Mineral Concession Rules' 1966 and latest amendments issued from time to time.

In view of the above circumstances, Quarry Lease for Rough Stone & Road Metal in Sy.No.683 of Thonda Vg., Thirumalgiri M., Nalgonda District over an extent of 1.00 Hectare (as indicated with pink orange in the surveyed sketch) for a period of (10) years is hereby granted in favour of Sri.S.Yellaiah under the rule 13 (1) of A.P.Minor Mineral Concession Rules' 1966 subject to all terms and conditions laid down in the A.P.Minor Mineral Concession Rules' 1966 and subject to the amendments issued thereon from time to time and subject to the conditions in the annexure and to abide the conditions stipulated in Govt.Memo.No.4404/MI.II(1)/2007-3., Dt:02.08.2007.

I. The grantee should pay the following amounts before execution of Quarry Lease deed :

- 1. Dead Rent - Rs.25,000 / Hectare / Annum.
- 2. Land Assessment - As fixed by the Revenue Department.
- 3. Security Deposit - One year Dead Rent.

II. The Dead Rent and other charges should be paid in advance in full before 31st March of every year for succeeding failing which the lease would be determined.

III. The Grantee should pay Seigniorage charges of Rs. 45 / Cubic Meter or Rs.30 / Metric Tonne of Rough Stone & Road Metal to the Department of Mines & Geology in advance before dispatching the Mineral from the Quarry, Seigniorage Fee or Dead Rent which ever is higher shall be charged on the Minor Minerals dispatches or consumed every year.

IV. The Government may vary the rates of Seigniorage Fee and Dead Rent at any time during the subsistence of the lease and the Grantee should pay all the enhanced rents, rates and assessments whatsoever being charged from time to time.

NOTE : The Grant is liable for cancellation should it be found that it was grossly inequitable or was made under a mistake of fact or owing to misrepresentation of facts or fraud or in excess of the authority.

Encl: (Appendix).

K. Desai

BY.DIRECTOR OF MINES & GEOLOGY (FAC).
HYDERABAD REGION - HYDERABAD.

9/11

To

Sri.S.Yellaiah., Velishala Vg., Thirumalgiri Mandal., Nalgodna District. The grantee is requested to approach the Asst. Director of Mines & Geology., Miryalguda within (90) days from the date of this order for Execution of Lease Deed.

Copy submitted to the Director of Mines & Geology., Hyderabad for favour of information.

Copy to the Asst. Director of Mines & Geology., Miryalguda with a request to Execute the Lease Deed within (90) days from the date of this order after collecting necessary Dead Rent and other charges in advance. The connected Record of Enquiry () is enclosed herewith. The Asst. Director of Mines & Geology., Miryalguda is further directed to obtain the latest proof of address of the grantee in the form of the Telephone Bill / Electricity Bill / Ration Card / Election Card etc., at the time of Execution of the lease deed. Further, the Asst.Director of Mines & Geology., Miryalguda is also directed to obtain an affidavit from the grantee to abide by the decision of the Government as per the Govt.Memo.No.4404/MI.II(1)/2007-3., Dt:02.08.2007.

-6-

ANNEXURE II

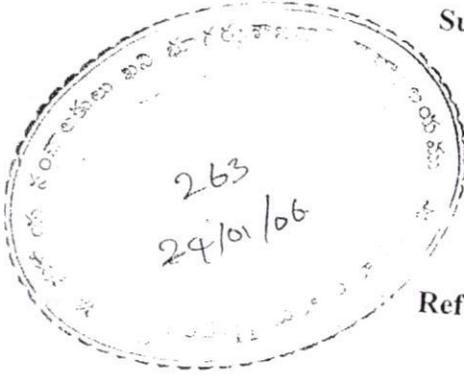
GOVERNMENT OF ANDHRA PRADESH
REVENUE DEPARTMENT

FROM
P.Narsimha Redy
Mandal Revenue Officer
Thirumalagiri.

TO
The Asst., Director
Mines and Geology
Miryalaguda - Nalgonda (Dist.)

Lr.No.A/ 129 /06

Dated: 19-01-2006.



Sub:- Mines and Minerals - Application for grant of quarry lease For Rough Stone and Road Metal in Sy. No. 683 of Thonda (v) in Thirumalagiri Mandal, Nalgonda Dist. over an Ext. of 1-00 Hectar for a period of 15 years A/o Sri Narayana Managing partener of M/s Abinandhana stone crusher - Classification and availability of land - Report submitted - Report - submitted - Reg.,

Ref:- Asst. Director of Mines and Geology, Miryalaguda Ir.no. 515/M2/2005 dt, 2-3-2005.

@ @ @

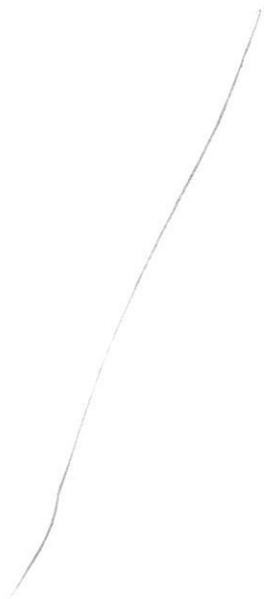
Kind attention is invited to the reference cited. I submit that the Mandal Revenue Inspector and Mandal Surveyor of this office who have inspected and surveyed the land in Sy. No.683 situated at Thonda village lwhich applied for grant of quarry lease and submitted a report. As per the report of the Mandal Revenue Inspector, the Sy.No. is a Govt. land consisiting Ac.146.11 gts out of which an ext.of 1.00 Hectar covered with hillock and (3) Kms. for away to the village, there is no objection for grant of quarry lease in Sy.No. 683 of Thonda (v), the Mandal Surveyor of this office has also submitted a sketch map.

In view of the above circumstances stated above, I recommended for grant of quarry lease for rough stone in Sy.No. 683 of Thonda village of Thirumalagiri (m) to an extent of 1.00 Hectar in favour of Abhinandana Stone Crusher.

The sketch maps in (4) Copies duly attested are enclosed herewith

Yours faithfully

Mandal Revenue Officer
Thirumalagiri
TIRUMALAGIRI

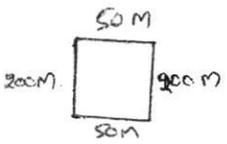
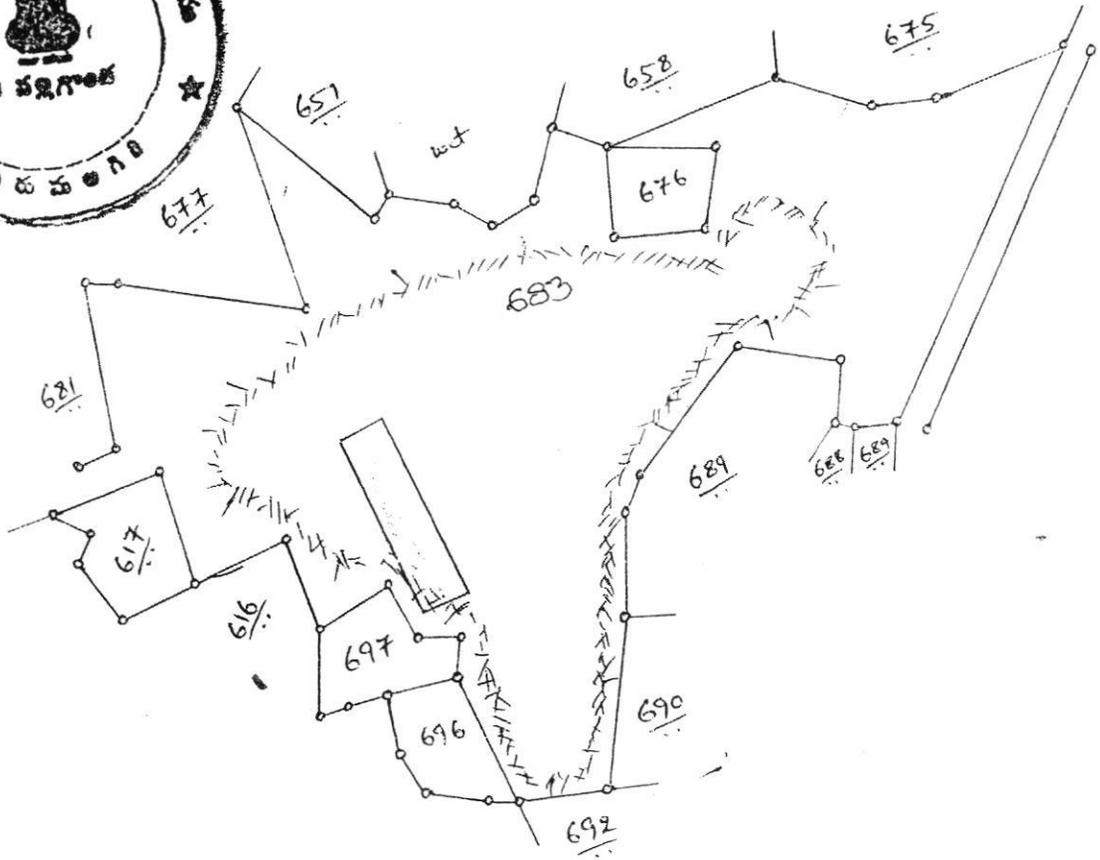


- 8 -
23
19

plan showing prospecting licence applied for
 CRASHER PLANTATION" In say govt land sy no 683
 village: Thonda mandle: Thirmalagiri division suryapet
 dist: walgonda



CRASHER PLANTATION:- over an extent of 1 Hectar



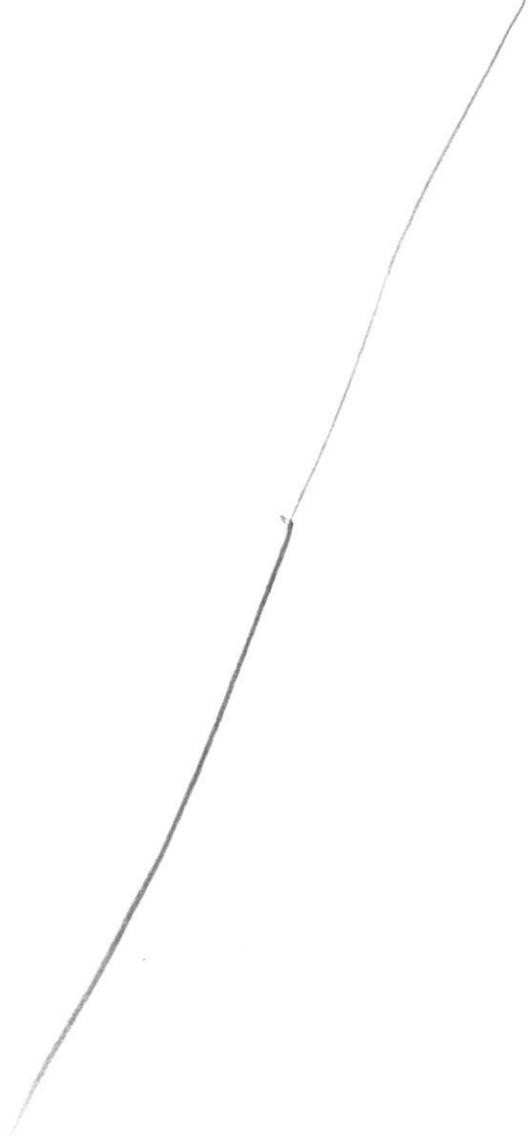
proposed for
 Applied Area 1 Hectar
 A.I.L.

A.R. &
 D.S.Y
 K. K. K. K.

N

scale 8" = one mile
 village: Thonda
 mandle: Thirmalagiri
 division: suryapet
 dist: walgonda

Model Survey No. 1000
 2000/1/1000



GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE ASST.DIRECTOR OF MINES AND GEOLOGY,
NALGONDA-II, MIRYALAGUDA.
(PRESENT: Sri G.Rama Chandra Rao, M.Sc., Assistant Director)

Proceedings No. 76/M2/2007,

Dated: 15.12.2007.

Sub:- Mines and Quarries – Minor Minerals - Quarry Lease granted for Rough stone & Road metal in Sy.No. 683 of Thonda (V), Thirumalagiri (M), Nalgonda District over an extent of 1.000 Hectare for a period of 10 years in favour of Sri S.Yellaiah – Quarry Lease deed executed – Work order – Issued – Reg.

Ref:- 1). Deputy Director of Mines and Geology, Hyderabad Proceedings No. 4741/Q –II(2)/ 2007, Dated: 13.11.2007.
2). Quarry Lease deed executed by Sri S.Yellaiah, on: 15.12.2007.

~ ~ ~

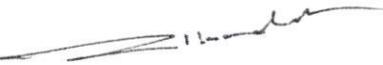
ORDER :

Sanction is hereby accorded to Sri S.Yellaiah to work for Rough stone & Road metal in Sy.No. 683 of Thonda (V), Thirumalagiri (M), Nalgonda District over an extent 1.000 Hectare for a period of 10 years w.e.f: 15.12.2007 to 14.12.2017 subject to the provisions in the Mines and Minerals (Regulation and Development) Act, 1957 and to the rules made there under in General and subject and to the conditions in Form 'G' prescribed under Andhra Pradesh Minor Mineral Concession Rules, 1966.

The grantee should maintain all the records and accounts in the form prescribed by the Government. The lessee should submit the quarterly returns in the Form 'C' prescribed, so as to reach the Assistant Director of Mines and Geology, Miryalaguda and the Deputy Director of Mines and Geology, Hyderabad before 5th succeeding quarter.

Under Rule 30 of Andhra Pradesh Minor Mineral Concession Rules, 1966 notice of opening of the quarry should be given to the Chief Inspector of Mines, Dhanbad.

The grantee should pay the requisite mineral revenues with in the time prescribed under rules and should pay the advance Dead Rent for the succeeding year before 1st of March every year. Failing which 24% interest shall be charged for the belated payment as per G.O.Ms.No.50, Industries and Commerce Department, Dated: 17.3.1997.


ASST.DIRECTOR OF MINES
AND GEOLOGY, NALGONDA-II,
MIRYALAGUDA.

To
Sri S.Yellaiah, Velishala (V),
Thirumalagiri (M), Nalgonda District

Copy submitted to the Director of Mines and Geology, Hyderabad
along with lease deed for favour of information.

Copy submitted to the Zonal Joint Director of Mines and Geology, Hyderabad
for favour of information.

Copy submitted to the Deputy Director of Mines and Geology, Hyderabad
along with lease deed for favour of information.

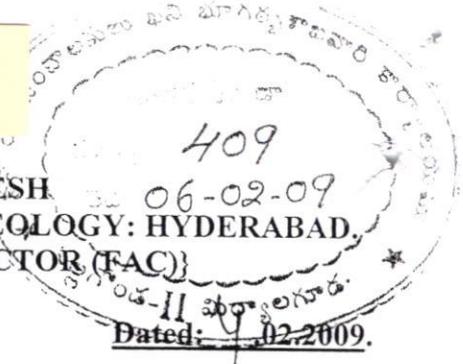
Copy to the Thahasildar, Thirumalagiri (M) for information.



-12-

ANNEXURE IV

GOVERNMENT OF ANDHRA PRADESH
PROCEEDINGS OF THE DY. DIRECTOR OF MINES & GEOLOGY: HYDERABAD.
{(PRESENT:SRI M.K.BAIG, B.Sc., :: DY. DIRECTOR (FAC))



Proceedings No:601/Q-II(2)/2009.

Sub: Mines & Quarries – Application for Transfer of Quarry Lease for Rough Stone & Road Metal in Sy.No.683 of Thonda Village, Thirumalagiri Mandal, Nalgonda District - over an extent of 1.00 Hectare– Quarry Lease held by S.Yellaiah – Transfer in favour of Sri G.Peddulu for the un-expired period up to 14.12.2017–Orders–Issued–Regarding.

- Supdt. P)*
(Dy. 6/2/09)
- Ref:** 1. This office Proceedings No.4741/Q-II(2)/2007., Dt:13.11.2007.
2. ADM&G, Nalgonda Proceedings No.76 /M2/2007., Dt:15.12.2007.
3. Transfer Q.L Application.1.8.2008 from Sri S.Yellaiah.
4. File No.2411/Q/2008, dt.3.2.2009 from ADM&G, Miryalaguda.

* * * * *

ORDER:

In the reference 1st cited Sri S.Yellaiah was granted a Quarry Lease for Rough Stone & Road Metal, in Sy.No.683 of Thonda Village, Thirumalagiri Mandal, Nalgonda District, over an extent of 1.00 Hectares for a period of (10) years. Through reference 2nd cited, the Asst. Director of Mines & Geology., Miryalaguda executed the lease deed for a period of (10) years i.e., from 15.12.2007 to 14.12.2017.

Through reference 4th cited, the Asst. Director of Mines & Geology, Miryalaguda reported that vide reference 3rd cited the lease holder Sri S.Yellaiah applied for transfer of Quarry Lease for Rough Stone & Road Metal, in Sy.No.683 of Thonda Village, Thirumalagiri Mandal, Nalgonda District, over an extent of 1.00 Hectares for a period of (10) years-for the un-expired period of the lease i.e. upto 14.12.2017 in favour of Sri G.Peddulu. The applicant has submitted all the relevant documents along with the Challan No.11261, Dt:1.08.2008 for Rs.1000/- towards application fee.

The Asst. Director of Mines & Geology, Miryalaguda reported that the applied area was inspected by Asst. Geologist on 29-01-2009 and reported that the applied area a hillock which is elevated about 30 feet from the ground level. It is a Igneous rock, which is plutonic origin, Later on Metamorphosed. It is acidic rock of Granite formation. The rock formation is belongs to the Archean age group of peninsular Gneissic Complex. This is primary rock is nature. The colour of rock is Whitish grey (Leucocratic). The rock is predominated by K-feldspar and Orthoclase, microcline and Quartz minerals are essential minerals. Hornblende, Biotite is accessory minerals. The rock is hard, compact, and brittle in nature, and medium to coarse grained texture. The applied area is not suitable for cutting and polishing purpose and it can be used for Road Metal and Building Stone for civil constructions. Further reported that there are some working pits noticed in the applied area which are previously worked out admeasuring 30m x 25m x 4m. As per their office records, at the time of grant of the earlier lease during inspection some working pits were mentioned but no measurements are given in the report. The present quarrying operations are being carried out in the previously worked out pit which falls to the South-west of the quarry lease area.

The Surveyor surveyed the applied area on 29-1-2009 and reported he has conducted survey and verified the lease boundaries in the presence of both lessee and Sri G.Peddulu and reported that the lessee working are within the lease boundaries. Further it is submit that as seen from the Quarry Lease area it is noticed that the lessee has opened and developed pit measuring 30m x 25m x 4m towards South-West side of the Quarry Leased area.

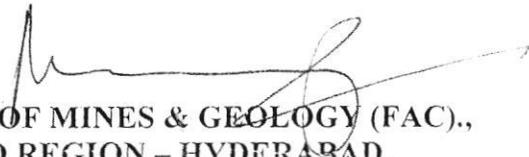
The Asst. Director of Mines & Geology., Miryalaguda reported that the transferor Sri S.Yellaiah and the transferee Sri G.Peddulu has agreed for transfer of the Quarry Lease for Rough Stone & Road Metal in the subject area on a notarized affidavit. The transferor Sri S.Yellaiah has informed that due to health and financial problems he is not able to run the quarry and also stated that he has no objections to transfer Quarry lease in favour of Sri G.Peddulu for the unexpired period of the Quarry lease i.e. upto 14-12-2017.

The transferee Sri G.Peddulu has stated in a notarized affidavit that he is accepting the transfer of the Quarry Lease for Rough Stone and Road Metal, in Sy.No.683 of Thonda Village, Thirumalagiri Mandal, Nalgonda District, over an extent of 1.00 Hects. for the unexpired period of the lease i.e. upto 14-12-2017 and that in future if any mineral revenue dues are payable by the transferor the same will be cleared by him.

Finally, the Asst. Director of Mines & Geology, Miryalaguda recommended for transfer of Quarry Lease for Rough Stone & Road Metal, in Sy.No.683 of Thonda Village, Thirumalagiri Mandal, Nalgonda District, over an extent 1.00 Hectare held by Sri S.Yellaiah for the unexpired period of the quarry lease i.e., upto 14.12.2017 in favour of Sri G.Peddulu subject to the satisfaction of Rules and Regulations laid down in APMMC Rules' 1966 and the latest amendments there on.

In view of the above, the Quarry Lease for Rough Stone & Road Metal in Sy.No.683 of Thonda Village, Thirumalagiri Mandal, Nalgonda District, over an extent of 1.00 Hectare held by Sri S.Yellaiah is hereby transferred in favour of Sri G.Peddulu for the un-expired period of the lease i.e. upto 14.12.2017 under the rule 31 (ix) of A.P.Minor Mineral Concession Rules' 1966 subject to all the terms and conditions laid down in the A.P.Minor Mineral Concession Rules' 1966 and subject to the amendments issued thereon from time to time and subject to the conditions hereunder:

- 1.. That the transferee shall remit the mineral revenue dues if any payable at the time of execution of the Transfer of Quarry Lease deed.
- 2.. That the transferee shall abide by all the terms & conditions imposed while originally granting the quarry lease and take up quarrying operations in a scientific, safe and systematic manner.


DY.DIRECTOR OF MINES & GEOLOGY (FAC).,
HYDERABAD REGION - HYDERABAD.

 To
Sri G.Peddulu, S/o.Kondaiah, Thonda Village, Thirumalgiri Mandal, Nalgonda District.
The firm is requested to approach the Asst. Director of Mines & Geology., Miryalaguda within (30) days form the date of this order for execution of the transfer lease deed..

Copy to Sri S.Yellaiah, Thonda Village, Thirumalagiri Mandal, Nalgonda District.

Copy submitted to the Director of Mines & Geology., Hyderabad for favour of information.

✓ **Copy** to the Asst. Director of Mines & Geology., Miryalaguda with a direction to Execute the lease deed within (30) days from the date of this order after collecting the mineral revenue dues, if any payable and other charges in Advance before execution of Transfer of Quarry Lease deed.

R.O.E (46) pages enclosed (F.No.2411/Q/2008)

-14-

APPENDIX

1. Grantee should executed the lease deed within 90 days from the date of issue of this order after paying the Security Deposit of One Year Dead Rent as required under rule 15 of and 18 of A.P.M.M.C.RULES 1966.
2. The Grantee should not conduct the quarrying operations before execution of the lease deed.
3. The grantee should pay the Seigniorage fee as given in the Schedule-I of Rule 10 of A.P.M.M.C.Rules 1966.
4. The grantee is liable for to pay the dead rent @ Rs.25,000/- (Rupees Twenty Five thousand only) per Hectare per annum and Cesses thereon.
5. The grantee should pay the land assessment and cesses on Land Assessment in addition to the Seigniorage Fee.
6. The grantee should invariably maintain proper and accurate records of production and despatched or mineral and all.
7. The grantee should submit quarterly maintain proper and accurate records of production and despatched of Minerals and Trip sheets etc at quarry sites.
8. The grantee should erect the maintain proper boundary pillars around the lease areas as per conditions IV and rule 31 of APMMC Rules 1966.
9. The grantee should not use explosives in conducting quarrying Operations without obtaining the explosive licence from the competent authority.
10. The grantee should abide all the records in this office once in every quarter for assessment of Mineral Revenue.
11. The grantee should abide all the conditions and rules specified in APMMC RULES 1966 and the standing orders issued by the Government from time to time.
12. The grantee should obtain transport permits from the Asst. Director of Mines and Geology concerned Under Rule 34 of APMMC Rules 1966.
13. The grantee should supply the Metal / Rough Stone is required for Government Works (Like R and B and PWD etc) on payment of Local Prevailing rates.
14. The grantee should not sump the Waste material outside the leased area.
15. The quarry operations should not cause damage to the Public Property.
16. The quarry operations should not cause danger to the life of Men, Animals etc.
17. The lessee should take suitable measures to prevent the Air, Water, Sound, Pollution.

K. Deshpande
DY. DIRECTOR OF MINES & GEOLOGY (FAC),
HYDERABAD REGION : : HYDERABAD.
13/11



GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE DEPUTY DIRECTOR OF MINES AND GEOLOGY:: HYDERABAD
//PRESENT: SRI M. VENKATESHWARLU, M. SC., {DEPUTY DIRECTOR} //

Proceedings No: 601/Q-II(2)/2009

Dated: 11 .03.2020

Sub: Mines & Quarries - Quarry lease for Rough Stone & Road Metal over an extent of 1.000 Hectare in Sy.No.683 of Thonda Village, Thirumalagiri Mandal of Suryapet District - Quarry Lease held by Sri.G.Peddulu - The Government permitted for extension of Quarry Lease for a further period of (05) years - Orders issued - Regarding.

Ref:- 1. T.O Proceedings No.601/Q-II(2)/2009, Dt:04.02.2009 .
2. Proceedings No. 2411/Q/2008, Dt:18.02.2009 of the ADM&G, Miryalaguda.
3. Lr.No. 3616/RQL/RS&RM/2017, Dt.07.03.2020 of the ADM&G, Suryapet.

* * *

In the reference 1st cited, quarry lease was accorded permission for transferred quarry lease for Rough Stone & Road Metal over an extent of 1.000 Hectare in Sy.No.683 of Thonda Village, Thirumalagiri Mandal of Suryapet District in favour of Sri.G.Peddulu from Sri.S.Yellaiah for the unexpired period of lease i.e up to 14.12.2017. The same was executed by the Asst. Director of Mines & Geology, Miryalaguda for the unexpired period of lease i.e up to 14.12.2017 vide reference 2nd cited.

Through the reference 3rd cited, the Asst. Director of Mines & Geology, Suryapet has submitted that originally the Quarry Lease for Rough Stone & Road Metal over a extent of 1.00 Hectare in Sy.No.683 of Thonda Village, Thirumalagiri Mandal of Suryapet District (Erstwhile Nalgonda district) has been granted to Sri.S.Yellaiah for a period of (10) years by the Dy. Director of Mines & Geology, Hyderabad vide Proceedings No. 4741/Q-II(2)/2007, Dt:13.11.2007. The lease was executed by the Asst. Director of Mines & Geology, Miryalaguda Proceedings No. 76/M2/2007, Dt:15.12.2007 and lease is in force from 15.12.2007 to 14.12.2017. Subsequently the quarry lease was transferred infavour of Sri.G.Peddulu vide Dy. Director of Mines & Geology, Hyderabad Procds. No. 601/Q-II(2)/2009, Dt:04.02.2009 for the unexpired period up to 14.12.2017. The lease was executed by the Asst. Director of Mines & Geology, Miryalaguda Vide Procd.No. 2411/Q/2008, Dt:18.02.2009.

The Asst. Director of Mines & Geology, Suryapet has submitted that Sri.G.Peddulu has filed application for grant of 1st renewal of quarry lease for Rough Stone & Road Metal over an extent of 1.000 Hectare in Sy.No.683 of Thonda Village, Thirumalagiri Mandal of Suryapet District on 14.10.2017 for a further period of (15) years along with required documents and application fee and survey charges.

Further, Sri.G.Peddulu have filed representation before the DM&G, Hyderabad and informed that the lease is going to expire on 14.12.2017 and as per G.O.Ms.No.48, Ind., & Comm., Dept., dt:26-07-2017 eligible to continue the quarrying operations for a period of (20) years, but initially the lease was granted to a period of (15) years only and requested to extend the quarry lease period for a further period of (5) years.

The Government vide Memo No.3381/M.I(2)/2019, Dt.11.02.2020 have accorded permission for extension of Lease period for a further period of (5)years against the Quarry Lease for Rough Stone & Road Metal over an extent of 1.00 Hectare in Sy.No.683 of Thonda Village, Thirumalagiri Mandal of Suryapet District in favour of Sri.G.Peddulu as per the Rule 15(i) of TSMMC Rules, 1966 and subject to the satisfaction of Telangan State Minor Mineral Concession Rules'1966 and further amendments thereon.

Further, the Asst. Director of Mines & Geology, Suryapet submitted that the DM&G, Hyderabad vide Memo No.386406/R2-2/2019, Dt.18.02.2020 while enclosing the copy of Memo No. 3381/M.I(2)/2019, Dt.11.02.2020 and directed to take further necessary action in the matter as per the Government orders and TSMMC Rules, 1966.

In this connection, the Asst. Director of Mines & Geology, Suryapet submitted that Sri.G.Peddulu has submitted affidavit on 26.02.2020 and stated that Government have accorded permission for extension for a further period of (5) years of their lease. In this connection, they have withdrawn their Renewal application filed on 04.10.2017 by them on the above said subject area and requested to reject the renewal application, forward their proposal for extension for a further period (5) years.

Finally, the Asst. Director of Mines & Geology, Suryapet requested to issue necessary proceedings for extension of quarry lease for Rough Stone & Road Metal over an extent of 1.00 Hectare in Sy.No.683 of Thonda Village, Thirumalagiri Mandal of Suryapet District in favour of Sri.G.Peddulu for a further period of (5) years subject to the satisfaction of Telangan State Minor Mineral Concession Rules 1966 and subsequent amendments executive instructions issued by the Government from time to time.

In view of the above, the lease period of Quarry Lease for Rough Stone & Road Metal over an area of 1.00 Hectare in Sy.No.683 of Thonda Village, Thirumalagiri Mandal of Suryapet District held by Sri.G.Peddulu is hereby accorded permission for extension of lease period for further period of (05) Five years w.e.f. 14.12.2017 to 13.12.2022 as per Rule 15(1) of TSMMC Rules, 1966 on the grounds that the stone crusher unit erected by the lessee so as to sustain exclusively to feed the raw material from lease hold area, and renewal application dt: 04.10.2017 is hereby rejected and also subject to the satisfaction of TSMMC Rules, 1966 and further amendments thereon and also subject to the conditions below and in the annexure.

The grantee has to execute the quarry lease deed in Form -"G" before the Asst. Director of Mines and Geology, Suryapet within (90) days from the date of this order. The grant is subject to the conditions mentioned in the appendix enclosed to this order and also subject to the satisfaction of terms and conditions laid down in TSMMC Rules, 1966 and amendments thereon and executive instructions issued from time to time and subject to the specific and general conditions mentioned in the EC Proceedings and Schedule A & B of Consent order for Establishment.

In respect of area granted Mineral revenue will be collected as follows as per the present schedule of rates, which are liable for revision from time to time by the Government and the lessee is liable to pay accordingly.

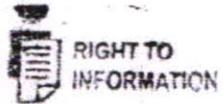
- | | |
|----------------------------|--|
| 1. Dead Rent | : @ Rs. 50, 000/- Per hectare per annum. |
| 2. Seigniorage Fee | : @ Rs. 75/- per cubic meter/@ Rs. 50/- Per MT |
| 3. Land Assessment | : As fixed by the Revenue Department. |
| 4. Cess on Land Assessment | : -do- |
| 5. Security Deposit. | : A Sum Equivalent to one-year Dead Rent. |

NOTE: - The grant is liable for cancellation should it be found it was grossly inequitably or was made under mistake of fact or owing to miss-representation or frauds or in excess of Authority.

M. V. Subbaram
 Deputy Director of Mines and Geology,
 Hyderabad Region, Hyderabad.

To
 Sri G.Peddulu S/o.Kondaiah, H. No. 6-3/4, Thonda Vg, Thirumalagiri Mdl, Suryapet District.
 Copy submitted to the Director of Mines and Geology, Hyderabad for favour of information.
 Copy to the Asst. Director of Mines and Geology, **Suryapet** with a direction to execute the Quarry Lease Deed and send the execution lease deed & work order immediately after quarry lease execution.

ANNEXURE VI



GOVERNMENT OF TELANGANA
INDUSTRIES AND COMMERCE (MINES-I) DEPARTMENT

Memo.No.3381/M.I(2)/2019.

Dated:11.02.2020

Sub: Mines & Quarries - Request for extension of lease period for a further period of (05) years in respect of Quarry Lease for Rough Stone and Road Metal over an extent of 1.00 Hectare in Sy.No.683 of Thonda Village, Thirumalagiri Mandal, Suryapet District held by Sri G.Peddulu - Permission - Accorded.

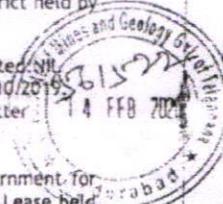
Ref: 1) Representation of Sri G.Peddulu, Nalgonda District Dated: 11.02.2019
2) Government Memo No.3381/M.I(2)/2019-1, dated:28.10.2019
3) From the Director of Mines & Geology, Hyderabad, Letter No.386406/R2-2/2019, Dated:13.01.2020

In the reference 1st cited, Sri G.Peddulu requested the Government for extension Quarry Lease period for a period of 5 years for the Quarry Lease held by him for Rough Stone and Road Metal over an extent of 1.00 Hectare in Sy.No.683 of Thonda Village, Thirumalagiri Mandal, Suryapet District.

2. In the reference 3rd cited, the Director of Mines and Geology, Hyderabad has submitted that the Asst. Director of Mines & Geology, Suryapet District has reported that originally a quarry lease for Rough Stone and Road Metal in Sy.No.683 of Thonda (V) Thirumalagiri Mandal Nalgonda District over an extent of 1.00 Hects has been granted in favour of Sri S.Yellalah for a period of 10 years by the Dy. Director of Mines and Geology, Hyderabad vide Proceedings No.4741/Q-II(2)/2007, dt:13.11.2007. The same was executed by the Asst. Director of Mines & Geology, Miryalaguda vide Proceedings No.76/M2/2007, dt.15.12.2007. The lease period is from 15.12.2007 to 14.12.2017. Further, the Asst. Director of Mines & Geology, Suryapet District has reported that the lease was transferred to Sri G.Peddulu for the unexpired period i.e. upto 14.12.2017 by the Deputy Director of Mines and Geology, Hyderabad vide Proceedings No.601/Q-II(2)/2009, dt.04.02.2009 and the transfer of Quarry Lease deed was executed by Asst. Director of Mines & Geology, Miryalaguda Proceedings No. 2411/Q/2008, dt.18.02.2009 for the un-expired period of lease i.e. up to 14.12.2017.

3. Further, the Asst. Director of Mines & Geology, Suryapet District has reported that Sri G.Peddulu has applied for grant of 1st Renewal of quarry lease for Stone & Metal in Sy.No.683 (Government Land) of Thonda village Thirumalagiri Mandal Suryapet District over an extent of 1.00 Hects for further period of (15) years on 04.10.2017 with all requisite documents with Rs.1500/- towards application & survey charges. Further, the Asst. Director of Mines & Geology, Suryapet District has reported that during the lease period the lease holder has obtained dispatch permit for a total Quantity of 3450M3 of Stone & Metal since inception of quarry lease.

4. Further, the Asst. Director of Mines & Geology, Suryapet District has reported that the necessary proposals submitted to the Deputy Director of Mines & Geology, Hyderabad on 12.03.2018 for grant of 1st Renewal of quarry lease for Rough Stone & Road Metal over an extent of 1.00 Hects in Sy.No.683 (Govt. Land) of Thonda village Thirumalagiri Mandal Suryapet District for a further period of (15) years w.e.f 15.12.2017 in favour of Sri G.Peddulu Subject to satisfaction of Rule 13(2) of TSMC Rules 1966. Further, the Asst. Director of Mines & Geology, Suryapet District has reported that the lessee has established a stone crusher near by the quarry lease area and obtained Mineral Dealer Licence for Processing/ Storing/ Selling/ Trading for Rough Stone & Road Metal in the name and style of M/s Sri Balaji Stone Crusher, Prop. Smt G.Sakunthala W/o Venkataiah in Sy.No.36 of Thonda village Thirumalagiri Mandal Suryapet over an extent of 0.410 Hect from the Dy. Director of Mines & Geology, Hyderabad vide MDL No.7261231 Dt.05.07.2019 for a period of (05) years w.e.f 05.07.2019 to 04.07.2024. In this regard the lessee has stated that the said crusher is completely depends on their Quarry lease.



M
to
M

:: 02 ::

5. The Director of Mines and Geology, Hyderabad has submitted that finally, the Asst. Director of Mines & Geology, Suryapet District has recommended for extension of lease period for a further period of (5) years in respect of Quarry Lease for Stone & Metal in Sy.No.683 of Thonda village Thirumalagiri Mandal Suryapet District over an extent of 1.00 Hects held by Sri.G.Peddulu as per G.O.Ms.No.48, Ind & Comm. Dept., dated: 26.07.2017.
6. The Director of Mines and Geology, Hyderabad has requested the Government to consider the request of the lessee and permission may be accorded for extension of lease period for a further period of (5) Years in respect of Quarry Lease for Stone & Metal over an extent of 1.00 Ha in Sy.No.683 of Thonda Village, Thirumalagiri Mandal, Suryapet District held by Sri.G.Peddulu as per Rule 15(1) of TSMAC Rules, 1966 as the same Quarry Lease serving as Captive source for the Stone Crusher.
7. Government after careful examination of the matter, hereby consider the request of the Director of Mines and Geology, Hyderabad for consider the request for extension of lease period for a further period of (5) Years in respect of Quarry Lease for Stone & Metal over an extent of 1.00 Ha in Sy.No.683 of Thonda Village, Thirumalagiri Mandal, Suryapet District held by Sri.G.Peddulu as per Rule 15(1) of TSMAC Rules, 1966 as per the Rule 15(i) of Telangana Minor Mineral Concession Rules, 1966 as amended vide G.O.Ms.No.48, Industries & Comm. (M.I) Dept., dated:26.07.2017 as the same quarry lease serving as captive source for the Stone Crusher, subject to the satisfaction of Telangana State Minor Mineral Concession Rules 1966, and further amendments thereon.
8. The Director of Mines & Geology, Hyderabad shall take necessary action in the matter accordingly.

JAYESH RANJAN
PRINCIPAL SECRETARY TO GOVERNMENT & CIP (FAC)

To
The Director of Mines & Geology, Hyderabad
Copy to
The Deputy Director of Mines & Geology, Hyderabad
The Assistant Director of Mines & Geology, Suryapet District.
Sf/Sc

//FORWARDED::BY ORDER//

G. Rao Velp
SECTION OFFICER

GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE ASST. DIRECTOR OF MINES & GEOLOGY, SURYAPET
(Present: Sri S.Surender, M.Sc., ASSISTANT DIRECTOR, F.A.C)

Proceedings No: 2411/M2/2008,

Dt:20.03.2020

Sub: Mines & Quarries - Quarry Lease for Rough Stone & Road Metal over an extent of 1.00 Hectares in Sy.No.683 of Thonda Village, Thirumalagiri Mandal of Suryapet District held by Sri.G.Peddulu - Permission accorded for Extension of Lease period for further period of (05) years w.e.f; 14.12.2017 to 13.12.2022 - Work Order - Issued - Regarding.

Ref: 1. Proceedings No.2411/Q/2008, Dt: 18.02.2009 of the Asst. Director of Mines & Geology, Miryalaguda.

2. The Government vide Memo No.3381/M.I (2)/2019, Dt.11.02.2020.

3. Proceedings No.601/Q-II (2)/2009, Dated: 11.03.2020 of the Dy. Director of Mines & Geology, Hyderabad.

4. Letter Dt: 20.03.2020 from Sri.G.Peddulu.

ORDER:

In the reference 1st cited, the Asst. Director of Mines & Geology Miryalaguda has executed the Transfer Quarry lease for Rough Stone & Road Metal over an extent of 1.00 Hectares in Sy.No. 683 of Thonda Village, Thirumalagiri Mandal, Nalgonda District (Now falling in Suryapet District) from Sri.S.Yellaiah to in favour of Sri.G.Peddulu and issued work order for conducting the quarrying operations for the un-expired portion of the lease period upto 14.12.2017 based on the Dy. Director Mines Geology Hyderabad vide proceedings No.601/Q-II(2)/2009, Dt:04.02.2009 as per Telangana State Minor Mineral Concession Rules, 1966.

Through the reference 2nd cited, the Government of Telangana, Industries and Commerce Dept has accorded permission for extension of lease period for a further period of (05) years against the quarry lease for Rough Stone & road Metal over an extent of 1.00H in Sy No. 683 of Thonda Village, Thirumalagiri Mandal, Suryapet District in favour of Sri G.Peddulu as per the Rule 15(i) of TSMMC Rules, 1966 and subject to the satisfaction of TSMMC Rules, 1966.

Through reference 3rd cited, the Dy. Director of Mines & Geology, Hyderabad accorded permission for extension of lease period for further period of (05) years w.e.f;14.12.2017 to 13.12.2022 as per Rule 15(1) of TSMMC Rules, 1966 on the grounds that the stone crusher unit erected by the lessee so as to sustain exclusively to feed the raw material from lease hold area, and renewal application dated:04.10.2017 is hereby rejected and also subject to the satisfaction of TSMMC Rules, 1966.

Hence, sanction is hereby accorded permission for extension of lease period for a further period of (05) years w.e.f;14.12.2017 to 13.12.2022 for quarrying of Rough Stone & Road Metal over an extent of 1.00 Hects, in Sy.No.683 of Thonda Village, Thirumalagiri Mandal, Suryapet District in favour of Sri.G.Peddulu, subject to the satisfaction of Rule 15(1) of TSMMC Rules, 1966.

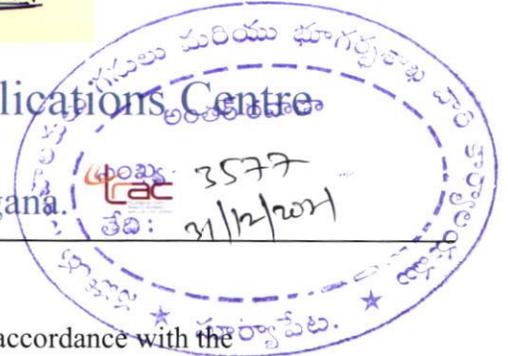
The lessee shall maintain all the records and accounts in the form prescribed by the Government. The lessee should submit quarterly returns in Form " C " as prescribed under rule 28 (3) of T.S.M.M.C Rules 1966, so as to reach the Asst. Director of Mines & Geology, Suryapet and Deputy Director of Mines & Geology, Hyderabad by 5th of every succeeding month. He should obtain dispatch permits through "On-line" from Mines & Geology, Telangana web site, and follow the conditions imposed in the grant order.

S. Surender
Asst. Director of Mines & Geology,
Suryapet (F.A.C.)
SURYAPET. 18/2020

To:
Sri.G.Peddulu,
H.No.6-3/4, Thonda Vg, Thirumalagiri Mdl,
Copy submitted to the Deputy Director of Mines and Geology, Hyderabad for favour of kind information



Telangana State Remote Sensing Applications Centre



Suryapet STA
to ay
31/12/21

Planning Department, Government of Telangana.

ETS Survey Report

As per the instruction of the ADMG Suryapet District and in accordance with the Lr.no.2411/Q/2008 dated 24-11-2021 of Suryapet , We (TRAC) carried out ETS Survey along with officials of the V&E Department, ADMG and Quarry Lease Holder for Stone and Metal of Sri. G. Peddalu in Sy No.683(Govt Land) of Thonda Village, Thirumalagiri Mandal, Suryapet District. on Date 26.11.2021.

The Asst.Director of Mines & Geology instructed to conduct ETS survey for the Quarry lease Held by Sri.G. Peddalu to know the mineral extracted from the Quarry lease area over an extent of 1.00 Ha in Sy No. 683(Govt Land) of Thonda Village, Thirumalagiri Mandal, Suryapet District.

Accordingly we have conducted ETS survey for extraction of mineral from the quarry lease held by Sri.G. Peddalu for stone and Metal over an extent of 1.00 Ha in Sy No. 683(Govt Land) of Thonda Village, Thirumalagiri Mandal, Suryapet District. Further it is submitted that, we have measured the quantities of mineral extracted from the quarry lease using Total Station Leica instrument and taken the 217 cross-sections points for the Quarry lease for the 3Mts X 3Mts Grid levels on the ground.

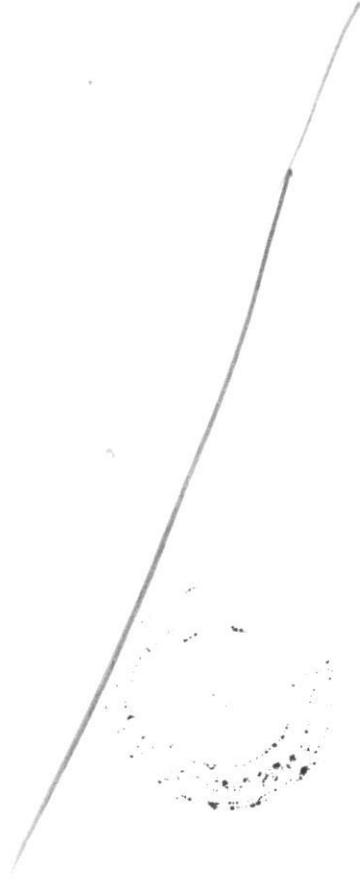
The lease holder Sri. G. Peddalu extracted the Mineral from the Quarry lease area and encroached some portion towards North and Northeast direction(Pit-1) (near boundary pillars 3 & 4) , some portion West direction(Pit-2 and Pit-3) (Between boundary pillars 1 & 4) and some portion towards Southeast direction(Pit-4) (near boundary pillars 2) in to the Sy No.683(Govt Land) of Thonda Village and extracted the mineral is observed.

As per ETS Survey, the mineral extracted from the quarry lease area including OB and encroachment area including OB has detailed below.

From the Quarry lease area:----

Name of the Lease-holder	Sy.No/Extent	Pit No	Pit Area	Total Volume in Cu.Meters	Remarks
Sri.G. Peddalu	683/1.00Ha	A	2933.6740 Sqm	8593.959	
Sri.G. Peddalu	683/1.00Ha	B	3899.9559 sqm	9502.668	

23



From the encroachment Area:---

Sy.No	Pit No	Area of the Pit	Total Volume in Cu.Meters	Remarks
683	1	1243.9974 sqm	3234.5821	North and Northeast direction
683	2	664.3791 sqm	2224.012	West direction
683	3	111.960 sqm	127.461	West direction
683	4	1981.9393 sqm	6585.166	Southeast direction

Further, it is submitted that ETS maps showing the pit (Inside/Outside) measurements of quarry lease held by of Sri. G. Peddalu in Sy No.683(Govt Land) of Thonda Village, Thirumalagiri Mandal, Suryapet District along with Map and Cross-sectional area statments of the pits are enclosed here with for taking Necessary action in the matter.




G.Gautham
Nodal Officer

Telangana State Remote Sensing Application Centre



INSPECTION REPORT

As per the instructions of the Assistant Director of Mines and Geology, Suryapet I had been to the Quarry Lease for Rough Stone & Road Metal over an extent of 1.00 Hectares in Sy.No.683 of Thonda Village, Thirumalagiri Mandal, Suryapet District, held by Sri.G.Peddulu on 26.11.2021. During the ETS Survey lessee Sri.G.Peddulu, along with Surveyor of this office and accompanied to RV&E Officials, Nalgonda unit and the team of the empanelled agency M/s.TRAC.

As seen from the records, the Deputy Director of Mines and Geology, Hyderabad has issued granted orders vide Proc.No.4741/Q-II(2)/2007, Dt:13.11.2007 in favour of Sri.S.Yellaiah in Sy.No.683 of Thonda Village, Thirumalagiri Mandal, Suryapet District, over an extent of 1.00 Hectares for a period of 10 years. Based on the grant orders the ADM&G, Miryalaguda has executed the quarry lease and issued work order vide Proc.No.76/M2/2007, Dt:15.12.2007 for a period of 10 years w.e.f;15.12.2007 to 14.12.2017. Further the lease was transferred to Sri.G.Peddulu for the un-expired period i.e., upto 14.12.2017 by the Deputy Director of Mines and Geology, Hyderabad vide Proc.No.601/Q-II(2)/2009, Dt:04.02.2009 and the transfer of Quarry Lease deed was executed by the ADM&G, Miryalaguda vide Proc.No.2411/Q/2008, Dt:18.02.2009. Further Sri.G.Peddulu has applied for grant of 1st Renewal of quarry lease for Stone & Metal. The Deputy Director of Mines and Geology, Hyderabad has issued granted orders for 05 years extension vide Proc.No.601/Q-II(2)/2009, Dt:11.03.2020.

During the Survey and Inspection the lease holder Sri.G.Peddulu have shown the boundaries of the leased area and the lease holder has erected the boundary pillars and the same is verified by the Surveyor of this office. Accordingly, the team of empanelled agency M/s.TRAC conducted the ETS survey by using "Total Station Leica" instrument and observed that the lessee opened the pits partly falling inside the lease area and partly falling outside. Hence the pit measurements were taken by the Surveyor and Empanelled Agency, the details as follows.

Sl. No.	Pit No	Area in Sqm	Total Volume in Cu.Meters	Remarks
1	Pit No A	2933.6740	8593.959	Inside of the lease area
2	Pit No B	3899.9599	9502.668	Inside of the lease area
3	Pit No 1	1243.9974	3234.5821	Outside of the lease area
4	Pit No 2	664.3791	2224.012	Outside of the lease area
5	Pit No 3	111.960	127.461	Outside of the lease area
6	Pit No 4	1981.9393	6585.166	Outside of the lease area
TOTAL:			30267.8481	

- 27 -

Further as per this office records, Sri.S.Yellaiah & Sri.G.Peddula has obtained total dispatch permit since inception to 26.11.2021 for a quantity of 8214 M3

On the day of inspection the Quarry Lease area is not working. As per the field observations the average thickness of the over burden as follows.

Name of the Pit	Total Volume of the pit in M3	Approximately over burden in M3	Dispatch permit quantity in M3	Balance 2-(3+4)	Remarks
1	2	3	4	5	6
Pit No A	8593.959	293.367 [2933.6740 x 0.1 Mts]	8214	86.592	Inside of the lease area
Pit No B	9502.668	487.49 [3899.9599 x 0.125 Mts]	--	9015.178	Inside of the lease area
Pit No 1	3234.5821	149.268 [1243.9974 x 0.12 Mts]	--	3085.314	Outside of the lease area
Pit No 2	2224.012	66.437 [664.3791 x 0.1 Mts]	--	2157.575	Outside of the lease area
Pit No 3	127.461	22.39 [111.960 x 0.2 Mts]	--	105.071	Outside of the lease area
Pit No 4	6585.166	198.19 [1981.9393 x 0.1 Mts]	--	6386.976	Outside of the lease area
TOTAL:	30267.8481	1217.142	8214	20836.706	

This is submitted for favour of kind perusal and for taking further necessary action in the matter.

G. Vijaya
(G.VIJAYA)
11/2/2021
Technical Assistant,
O/o.ADM&G, Suryapet.

ETS SURVEY REPORT

Survey Report on the ETS Survey conducted in respect of the Quarry Lease area held by Sri.G.Peddulu for Rough Stone & Road Metal over an extent of 1.00 Hectare in Sy.No.683 of Thonda Village, Thirumalagiri Mandal, Suryapet District.

As per the instructions of the Asst. Director of Mines and Geology (I/C), Suryapet District, I had been to the subject area on 26.11.2021 for ETS survey along with the T.A. of this office, lessee Sri.G.Peddulu and accompanied to RV&E Officials, Nalgonda unit and the team of the empanelled agency M/s.TRAC.

In this connection, it is to submit that the DGPS survey & demarcation was already completed in respect of the subject Quarry Lease area and the DGPS map was approved by the Deputy Director of Mines and Geology, Hyderabad and conducted the ETS Survey to identify the encroachment and to assess the quantity extracted the Quarry Lease area.

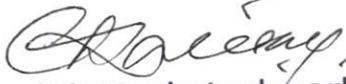
Therefore as per the verbal instructions of Asst. Director of Mines and Geology (I/C) Suryapet District, I had been to the subject area on 26.11.2021 and verified the lease boundaries as per the Geo-Coordinates available in the approved DGPS map and noticed that the lessee erected the boundary pillars around the lease area. Accordingly, the team of empanelled agency M/s.TRAC conducted the ETS survey by using "Total Station Leica" instrument and observed that the lessee opened the pits partly falling inside the lease area and partly falling outside. The average depth of the pits are arrived including the over burden as shown in ETS map furnished by the empanelled agency.

As per ETS Survey, the Mineral extracted from the quarry lease area and encroachment area including over burden as detailed below.

Sl. No.	Pit No	Area in Sqm	Total Volume in Cu.Meters	Remarks
1	Pit No A	2933.6740	8593.959	Inside of the lease area
2	Pit No B	3899.9599	9502.668	Inside of the lease area
3	Pit No 1	1243.9974	3234.5821	Outside of the lease area
4	Pit No 2	664.3791	2224.012	Outside of the lease area
5	Pit No 3	111.960	127.461	Outside of the lease area
6	Pit No 4	1981.9393	6585.166	Outside of the lease area

This is submitted for favour of information and to take necessary action in the matter.

Encl:The detailed ETS map with report as submitted by Empanelled Agency

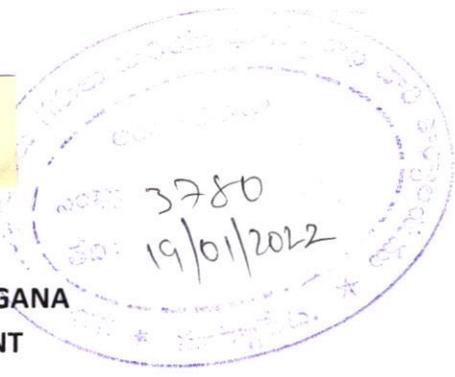

(Ch.Venkateshwarlu)
Suryeyor (On Deputation)
O/o.ADM&G, Suryapet.



-30-

-30-

ANNEXURE IX



GOVERNMENT OF TELANGANA
REVENUE DEPARTMENT

From
G.Santosh Kiran,
Tahsildar, Thirumalagiri Mandal,
Suryapet District.

To
The Assistant Director,
Mines and Geology, Suryapet

Lr.No.B/788/2021

Dated: 19.01.2022

T.A/R.I
Kam
19/01/22

Sir,
Sub: Quarry Lease enquiry- Suryapet District- Thirumalagiri Mandal- Request from Vigilance and Enforcement Department- RV&EO, Nalgonda Unit- For deputing Deputy Surveyor, Thirumalagiri and MRI, Thirumalagiri- Enquiry conducted - Reg.
Ref: Letter No.: Rc.No.123/RV&EO-NLG/NR1/2021 dated 22-10-2021 from the Regional Vigilance and Enforcement Officer, Nalgonda Unit.

Vide reference cited, The Regional Vigilance and Enforcement Officer, Nalgonda Unit, has requested Tahsildar, Thirumalagiri to depute Deputy Surveyor, Thirumalagiri and MRI, Thirumalagiri for conducting one Quarry lease within the Jurisdiction of Thirumalagiri Mandal as per G.O.MS No. 504 G.A (V&E) Dept dated 25-11-1997, in which instructions have been issued to all Government Departments/Government Undertakings to extend co-operation to Vigilance and Enforcement Department by making over records/ sparing the services of personnel as required by the agency in the matter of conduction of enquiries/Investigations, etc.

In this regard, Deputy Surveyor, Thirumalagiri and MRI, Thirumalagiri are deputed for accompanying the enquiry conducted in one Quarry, which was conducted in a Quarry that belongs to Sri. G.Peddulu R/o Thonda Village, Thirumalagiri Mandal to an extent of one Hectare in Survey No.683 of Thonda Village, Thirumalagiri Mandal. The said ETS enquiry was conducted by ETS survey conducting Agency, M/s TRAC, Hyderabad, and The Regional Vigilance and Enforcement Officer, Nalgonda, The Technical team from the Mining Department, Suryapet, Deputy Surveyor, Thirumalagiri and MRI, Thirumalagiri attended on 26-11-2021, in which a Leica TS06 instrument was used for estimating the size of the pit. During enquiry, it was observed that there was an old pit near the boundary Pillar No.:2, nearby the quarry lease area and upon enquiry it was known that, the stone there was removed by the local Vaddera people.

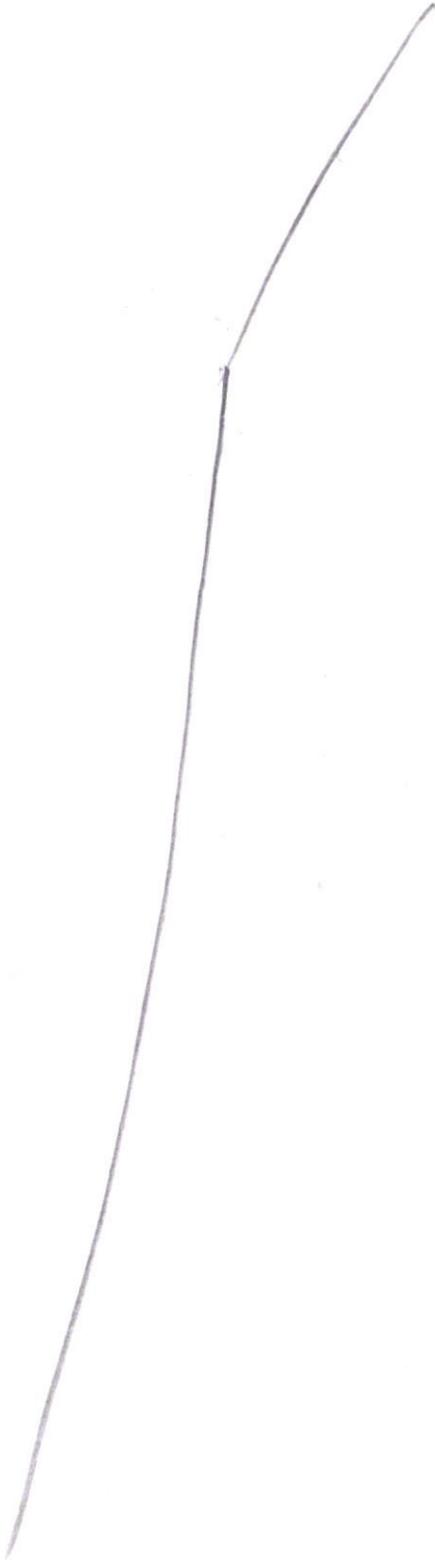
The report is submitted here with for, further necessary action.

Yours faithfully

Tahsildar
Thirumalagiri Mandal
Dist. Suryapet
19/01/22

-31-

Handwritten scribbles and marks in the top right corner.



Handwritten notes on the right side of the page, including the word "TEST" and some illegible scribbles.

Handwritten notes at the bottom left, including the word "tabular" and some illegible scribbles.

GOVERNMENT OF TELANGANA
INDUSTRIES AND COMMERCE (MINES.I) DEPARTMENT

Memo No.2528/M.I(2)/2018-4

Dated:06.09.2018.

Sub:- Mines & Quarries - Revision Application filed by M/s. Sri Balaji Stone Crusher, Rep by its Prop : Sri G.Peddulu, Suryapet District against the Demand Notice No.5712/RV&EO/SRPT/2018, dt:18.04.2018 of the Assistant Director of Mines & Geology, Nalgonda - Disposed off - Orders - Issued.

Ref:-1.Revision Application filed by M/s. Sri Balaji Stone Crusher, Rep by its Prop : Sri G.Peddulu, Suryapet District , dt:04.05.2018.

2. Govt. Memo No.2528/M.I(2)/2018-1, Dated:09.05.2018

3. Govt. Memo No.2528/M.I(2)/2018-3, Dated:04.07.2018

4.From the Director of Mines & Geology, Hyderabad, Lr.No.5916/R2-2/2018, dt:05.07.2018.

&&&&

R.I Pl.
VPP
12/9/18

In the reference 1st cited, M/s. Sri Balaji Stone Crusher, Rep by its Prop : Sri G.Peddulu, Suryapet District, have filed revision application before the Government against the Demand Notice No. 5712/RV&EO/SRPT/2018, dt:18.04.2018 of the Assistant Director of Mines & Geology, Nalgonda, wherein the petitioner was directed to pay an amount of Rs.4,75,575.00/- towards Normal Seigniorage fee and Five times penalty of Rs.23,77,875.00/- , totaling to Rs.28,53,450.00/- for excavated and transported the Stone & metal for a quantity of 6341 M3 from the quarry lease, without obtaining valid permits.

2. M/s. Sri Balaji Stone Crusher, Rep by its Prop : Sri G.Peddulu, Suryapet District, have contested that they were granted a QL for Rough Stone & Road Metal over an extent of 1.00 Hects in Sy.No.683 of Thonda (V),Thirumalagiri Mandal, Suryapet District for a period up to 14.12.2017. Further stated that they supplied the finished material to Government works only and the consuming Executive Departments have deducted the Seigniorage fee from the work bills and credited the same to Mines Department account. For which they have consumption evidences are available for the quantity shown as excess in Demand Notice. Therefore, requested to verify and set aside the Demand Notice.

3. In the reference 4th cited, the Director of Mines & Geology, Hyderabad has stated that the Assistant Director of Mines & Geology, Suryapet District informed that the lessee has excavated and transported the Stone & metal for a quantity of 6341 M3 from the quarry lease, without obtaining valid permits. Hence, the Demand was raised.

4. In order to dispose of the Revision Application, a personal hearing was conducted on 07.07.2018 and examined the relevant documents filed before the Revision Authority. After hearing the contentions of both the parties and on perusal of record, it is noticed that they supplied the material to Government works in R& B Dept., and Panchayat raj & Irrigation Dept., and they got supporting evidences for the excessive quantity shown in the Demand Notice. Hence, it is directed the Assistant Director concerned to verify and reconcile the matter with the evidences submitted by the Petitioner. If found in order, the Revision Petition is allowed, otherwise, Normal Seigniorage fee along with one time penalty will be collected for un-reconciled portion of the quantity. If the Revision Petitioner repeats the same breaches in future, the quarry lease will be cancelled. Accordingly, the Revision Application is disposed off under Rule 35-A of Telangana State Minor Mineral Concession Rules, 1966.

5. The Director of Mines and Geology, Hyderabad shall take necessary further action in the matter accordingly.

JAYESH RANJAN
PRINCIPAL SECRETARY TO GOVERNMENT & CIP

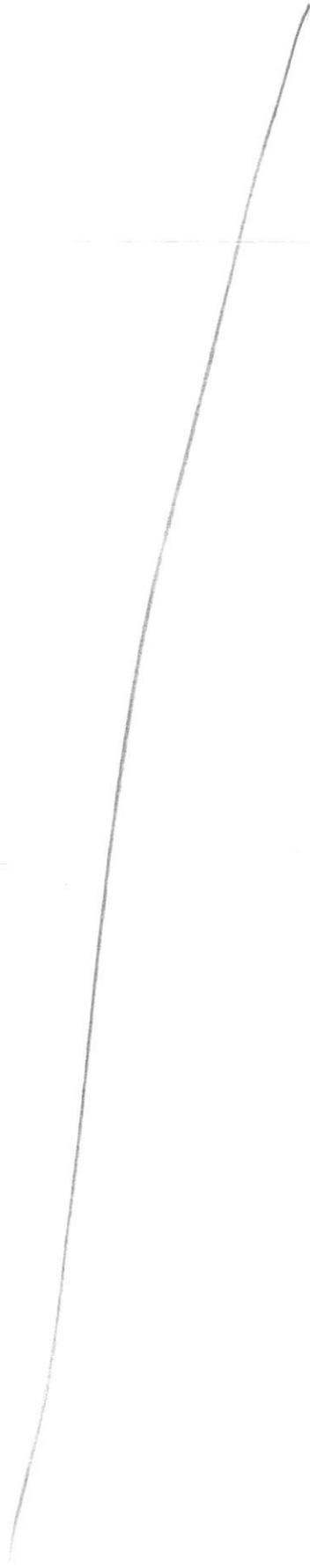
To
M/s. Sri Balaji Stone Crusher,
Prop : Sri G.Peddulu,
Thonda Village, Thirumalagiri Mandal,
Suryapet District.
The Director of Mines and Geology, Hyderabad.

Copy to:
The Assistant Director of Mines & Geology, Suryapet District.
SF/Sc.

//FORWARDED::BY ORDER//

Mangal
SECTION OFFICER

3



-34- ANNEXURE XI

**GOVERNMENT OF TELANGANA
OFFICE OF THE ASST.DIRECTOR OF MINES & GEOLOGY, SURYAPET.**

From

B.Venkata Ramana, M.Sc.,
Asst.Director of Mines and Geology
Suryapet.

To,

The Regional Vigilance and
Enforcement Officer Nalgonda

Letter No.2411/Q/2008, Dated: 28.02.2022.

Sir,

Sub: Mines & Quarries – Quarry lease for Rough Stone and Road Metal held by Sri.G.Peddulu in Sy.No.683 of Thonda Village, Thirumalagiri Mandal, Suryapet District over an extent of 1.000 Hects – Joint Inspection Conducted by the officials of Regional Vigilance and Enforcement Officer Nalgonda along with technical staff of the O/o ADM&G Suryapet, Revenue department officials of Thirumalagiri Mandal and M/s TRAC Agency – ETS survey report Submitted by the M/s Telangana State Remote Sensing Applications Centre- Information-Submitted-Regarding.

- Ref:**
1. Rc.No.125/RV&EO-NLG/NRI/2021, Dt.22.10.2021 from the Regional Vigilance & Enforcement Officer Nalgonda Unit.
 2. ETS Survey conducted by the M/s.TRAC Agency, Hyderabad on.26.11.2021.
 3. Survey and Inspection report submitted by this office Technical Staff on.31.12.2021.
 4. Lr No.B/788/2021, Dt.19.01.2022 from the Tahsildar Thirumalagiri Mandal.
 5. Lr No.EE/Irr Div-1/SRPT/AB/Supdt/2021-22/436M, Dt.28.12.2021 from the Executive Engineer Irrigation Division No-1, Suryapet.
 6. Lr No.EE/Irr Div-1/SRPT/AB/Supdt/2021-22/27M,Dt.02.02.2022 from the Executive Engineer Irrigation Division No-1 Suryapet.
 7. Lr No.EE/Irr Div-1/SRPT/AB/Supdt/2021-22/28M,Dt.02.02.2022 from the Executive Engineer Irrigation Division No-1 Suryapet.
 8. G.O Ms No.23, Dt.05.03.1999 of I&CAD (PW:COD) Dept

* * * * *

I invite kind attention to the subject and reference 1st cited, the Regional Vigilance and Enforcement Officer Nalgonda Unit has directed this office to conduct joint survey and inspection for Rough Stone and Road Metal held by Sri.G.Peddulu in Sy.No.683 of Thonda Village, Thirumalagiri Mandal, Suryapet District over an extent of 1.00 Hects.

Through the reference 2nd cited, M/s.Telangana Remote Sensing Application Centre, Hyderabad has conducted ETS survey in the quarry lease area for Rough Stone and Road Metal held by Sri.G.Peddulu in Sy.No.683 of Thonda Village, Thirumalagiri Mandal, Suryapet District over an extent of 1.00Hects on.26.11.2021 in the presence of officials of the Regional Vigilance and Enforcement Officer Nalgonda, the Surveyor and the Technical Assistant O/o. Asst. Director of Mines and Geology, Suryapet, Revenue department officials of Thirumalagiri Mandal and the lease holder. Meanwhile the M/s.Telangana Remote Sensing Application Centre, Hyderabad has submitted ETS Report for the above subject area in this office on.31.12.2021.

As per the ETS Survey Report the officials of M/s Telangana State Remote Sensing Applications Centre, Hyderabad have taken measurements for the quantities of mineral extracted from the quarry lease by using "Total Station Leica" instrument. Further reported that the lease holder Sri.G.Peddulu has extracted the mineral from the quarry lease area and encroached some portion towards North and North-East direction (pit-1) (near boundary pillars 3 & 4) some portion West direction (Pit-2&3) (between boundary pillars 1 & 4) and some portion towards South-East direction (pit-4) (near boundary pillars 2). The details are as follows.

Within the quarry lease area pits:

PIT NO	PIT AREA in Sq.Mts	Total volume in M3	Remarks
A	2933.6740	8593.959	Within the leased area
B	3899.9559	9502.668	
	6833.6299	18096.627	

Out of the quarry lease area (encroachments) pits:

Pit No	Area of the pit in Sq.mts	Total volume in cub.mts	Remarks
1	1243.9974	3234.5821	North and Northeast direction
2	664.3791	2224.012	West direction
3	111.960	127.461	West direction
4	1981.9393	6585.166	Southeast direction
	4002.2758	12171.2211	

Through the reference 3rd cited, this office Technical Staff i.e., Technical Assistant and Surveyor have submitted reports in this office on.31.12.2021. As per the Survey Report the Surveyor has verified the lease boundaries with Geo-Coordinates available in the approved DGPS map and noticed that the lessee erected the boundary pillars around the lease area. Accordingly, the team of empanelled agency M/s TRAC conducted the ETS survey by using "Total Station Leica" instrument and observed that the lessee opened the pits partly falling inside the lease area and partly falling outside. The average depth of the pits are arrived including the over burden as shown in ETS map furnished by the empanelled agency.

As per the ETS Survey, the Mineral extracted from the quarry lease area and encroachment area including over burden as detailed below.

Sl. No.	Pit No	Area in Sqm	Total Volume in Cu.Meters	Remarks
1	Pit No A	2933.6740	8593.959	Inside of the lease area
2	Pit No B	3899.9599	9502.668	Inside of the lease area
3	Pit No 1	1243.9974	3234.5821	Outside of the lease area
4	Pit No 2	664.3791	2224.012	Outside of the lease area
5	Pit No 3	111.960	127.461	Outside of the lease area
6	Pit No 4	1981.9393	6585.166	Outside of the lease area

Further the Technical Assistant has reported that the lease holder Sri.G.Peddulu has erected the boundary pillars and the same is verified by the Surveyor of this office. Accordingly, the team of empanelled agency M/s.TRAC conducted the ETS survey by using "Total Station Leica" instrument and observed that the lessee opened the pits partly falling inside the lease area and partly falling outside. Hence the pit measurements were taken by the Surveyor and Empanelled Agency, the details as follows.

Sl. No.	Pit No	Area in Sqm	Total Volume in M3	Remarks
1	Pit No A	2933.6740	8593.959	Inside of the lease area
2	Pit No B	3899.9599	9502.668	Inside of the lease area
3	Pit No 1	1243.9974	3234.5821	Outside of the lease area
4	Pit No 2	664.3791	2224.012	Outside of the lease area
5	Pit No 3	111.960	127.461	Outside of the lease area
6	Pit No 4	1981.9393	6585.166	Discontinue of the lease area of the lease area (ETS map & report enclosed)
TOTAL:			30267.8481	

Further reported that the lease holder Sri.S.Yellaiah (before transfer of Quarry lease) & Sri.G.Peddulu (after transfer of the quarry lease) has obtained total dispatch permit since inception up to 26.11.2021 for a quantity of 8214 M3 of Rough Stone and Road Metal. Further during the inspection the Quarry Lease area is not working and as per the field observations the average thickness of the over burden as follows.

Name of the Pit	Total Volume of the pit in M3	Approximately over burden in M3	Dispatch permit quantity in M3	Balance 2-(3+4) in M3	Remarks
1	2	3	4	5	6
Pit No A	8593.959	293.367 [2933.6740 x 0.1 Mts]	8214	86.592	Inside of the lease area
Pit No B	9502.668	487.49 [3899.9599 x 0.125 Mts]	--	9015.178	Outside of the lease area
Pit No 1	3234.5821	149.268 [1243.9974 x 0.12 Mts]	--	3085.314	Outside of the lease area
Pit No 2	2224.012	66.437 [664.3791 x 0.1 Mts]	--	2157.575	Outside of the lease area
Pit No 3	127.461	22.39 [111.960 x 0.2 Mts]	--	105.071	Outside of the lease area
Pit No 4	6585.166	198.19 [1981.9393 x 0.1 Mts]	--	6386.976	Discontinue of the lease area
TOTAL:	30267.8481	1217.142	8214	20836.706	

In view of the above, as per the reports the lease holder Sri.G.Peddulu has excavated the Rough Stone and Road Metal within the leased area for a quantity of 17315.7696 M3 (excluding overburden of Pit A+B) and also excavated the Rough Stone and Road Metal from the out of the leased area for a quantity of 11734.936 M3 (excluding overburden of Pit 1+2+3+4).

ABSTRACT

Sl. No.	Within the leased area excavated pit volume in M3 (excluding overburden)	Permits obtained quantity in M3	Difference quantity within the leased area in M3	Discontinue of the leased area excavated pit volume in M3 (excluding overburden)	Non dispatch permit issued quantity in M3
	A	B	C (A-B)	D	E (C+D)
1	17315.7696	8214	9101.7696	11734.936	20836.7056

Further it is submitted that, at the time of joint inspection the officials are conducted Panchanama with revenue department officials. As per the panchanama there is one old pit is noticed at nearby the lease boundary pillars No. 02 and its concluded that the pits are excavated by the Local Vaddera People (Copy enclosed for kind reference).

Through the reference 4th cited, the Tahsildar Tirumalagiri mandal has reported that there was an old pit near the boundary pillar No.02 near by the quarry lease area and upon eneuiry it was known that the stone there was removed by the local vaddera people (copy enclosed for kind reference).

Further it is submitted that, at the time of initial grant of the quarry lease for Rough stone and road Metal held by Sri S.Yellaiah in the subject area i.e in Sy No.683 of Thonda Village Thirumalagiri Mandal over an extent of 1.00Hects, the technical staff has reported that "in the applied area some working pits are noticed and as per the enquiry made with mandal surveyor it is revealed that earlier local wadders have worked out and no labours were seen on the day of inspection."

Accordingly the Dy. Director of Mines & Geology, Hyderabad vide proceedings No. 4741/Q-II(2)/2007, Dt.13.11.2007 has issued granted orders for Rough Stone and Road Metal in favour of Sri S.Yellaiah in sy No.683 of Thonda Village Thirumalagiri Mandal over an extent of 1.00Hects for a period of 10years. Further the Asst. Director of Mines & Geology, Miryalaguda vide proceedings No.76/M2/2007, Dt.15.12.2007 has issued work order in favour of Sri S.Yellaiah in sy No.683 of Thonda Village Thirumalagiri Mandal for a period of 10years w.e.f 15.12.2007 to 14.12.2017.

Meanwhile the lease holder Sri S.Yellaiah has filed transfer application in favour of Sri G.Peddulu in the subject area over an extent of 1.00Hects for the un-expired period of the quarry lease i.e Up to 14.12.2017. Based on the transfer application the technical staff have conducted survey and inspection in the subject area and reported that "there are some working pits are noticed. As per the office records at the time of grant of the quarry lease in the inspection report some working pits are mentioned, the measurements are not given in the report. However the lessee is operating quarrying in the previously worked out pit which falls in the south west of the quarry leases area. The pit is admeasuring 30Mts X 25Mts X 4Mts (3000M3)' (Copy enclosed for kind reference) and the lease holder has obtained 450M3 of dispatch permits for Rough Stone and Road Metal.

Accordingly the Dy. Director of Mines & Geology, Hyderabad vide proceedings No. 601/Q-II(2)/2009, Dt.04.02.2009 has issued transfer of grant orders in favour of Sri G.Peddulu from Sri S.Yellaiah in sy No.683 of

Thonda Village Thirumalagiri Mandal over an extent of 1.00Hects for the un-expired period i.e up to 14.12.2017. Further the Asst. Director of Mines & Geology, Miryalaguda vide proceedings No.2411/Q/2008, Dt.18.02.2009 has issued work order in favour of Sri G.Peddulu in the subject area for the un-expired period i.e up to 14.12.2017.

Meanwhile the Dy. Director of Mines & Geology, Hyderabad vide proceedings No. 601/Q-II(2)/2009, Dt.11.03.2020 has issued extencion of the quarry lease for further period of (05)years as per the Government Memo No.3381/M.I/2019, Dt.11.02.2020. based on the Grant orders of the Dy. Director of Mines & Geology, Hyderabad this office executed the quarry lease and issued work orders in favour of Sri G.Peddulu for a further period of (05)years w.e.f 14.12.2017 to 13.12.2022.

Further submitted that, as per this office records the Regional Vigilance & Enforcement Officer, Nalgonda R.C No. 123/RV&EO/NLG/NR-1/2018 Dt.13.03.2018 has inspected the stone crusher unit of M/s Sri Balaji Stone Crusher, Prop. Sri G.Peddulu located in Thonda village Thirumalagiri Mandal Suryapet District on 03.02.2018 and finally it is construded that M/s Sri Balaji Stone Crusher have not paid S.fee for a quantity of 6341M3, hence the crusher unit holder is liable to pay the Normal S.fee along with five times penalty for the available quantity as per the Rule 26(3) (ii) of TSMMC Rules 1966. The details along with the calculations of the Normal S.fee (5) times penalty are as follows.

Quantity	Rate per each M3	Normal S.fee	(05) times Penalty in Rs.	Total
6341M3	75/-	4,75,575/-	23,77,875/-	28,53,450/-

Finally the Regional Vigilance & Enforcement Officer, Nalgonda has requested this office to take necessary action for collection of N.S.Fee of Rs.4,75,575/- and (05) times penalty of Rs.23,77,875/- totaling an amount of Rs.28,53,450/- from M/s.Sri Balaji Stone Crusher as per Rule 26 of TSMMC Rules, 1966.

Further this office has issued Show Cause Notice and subsequently the Demand Notice No. 5712/RV&EO/SRPT/2018, Dt:20.03.2018 & 5712/RV&EO/SRPT/2018, Dt:18.04.2018 consequently to M/s Sri Balaji Stone Crusher, Rep by its Prop Sri G.Peddulu for un-authorized extraction of stone and metal for a quantity of 6,341 M3 for payment of N.S.Fee of Rs.4,75,575/- and 5 times penalty of Rs.23,77,875/- totalling an amount of Rs.28,53,450/-.

Further M/s Sri Balaji Stone Crusher, Rep by its Prop Sri G.Peddulu has filed Revision application before the Govt. of Telangana and requested the Hon'ble Revision authority to set-a-side the Demand Notice No.5712/RVEO/SRPT/2018, Dt:18.04.2018 issued by the ADM&G, Suryapet.

Accordingly the Industries & Commerce (Mines.1) Department, Government of Telangana vide Memo No.2528/M.I(2)/2018-4, Dt:06.09.2018 has dispose of the Revision Application, and issued orders that a personal hearing was conducted on 07.07.2018 and examined the relevant documents filed before the Revision Authority. After hearing the contentions of both the parties and on perusal of record, it is noticed that they (petitioner) supplied the material to Government works in R&B Dept., and Panchayat raj & Irrigation Dept., and they got supporting evidences for the excessive quantity

shown in the Demand Notice. Hence, it is directed the Assistant Director concerned to verify and reconcile the matter with the evidences submitted by the Petitioner. If found in order, the Revision Petition is allowed, otherwise, Normal Seigniorage fee along with one time penalty will be collected for un-reconciled portion of the quantity. If the Revision Petitioner repeats the same breaches in future, the quarry lease will be cancelled. Accordingly, the Revision Application is disposed off under Rule 35-A of Telangana State Minor Mineral Concession Rules, 1966.

In this connection, it is submitted that the Regional Vigilance & Enforcement Officials Nalgonda unit has detected un-authorized quantity is 6341 M³ at crusher site of M/s Sri Balaji Stone Crusher located at Thonda Village, Thirumalagiri Mandal, Suryapet District. Further, the Engineering Departments i.e., Executive Engineer, I.B Division Suryapet & District Panchayath Raj Engineer PIU Suryapet deducted the Seigniorage fee and remitting to this office from work bills of M/s Sri Balaji Stone Crusher at Thonda Village, Thirumalagiri Mandal, Suryapet District of quantity 6341 M³ (1290 M³+ +5050 M³+1M³) of Stone & Metal. Further this office Lr No.5712/RV&EO/SRPT/2018, Dt.30.01.2019 has informed on the above case to the Regional Vigilance & Enforcement of Officer Nalgonda (Copy enclosed for kind reference).

Through the reference 5th cited the Executive Engineer Irrigation Division No-1, Suryapet while enclosing mutual Agreement in between the quarry lease holder of M/s Sri Balaji Stone Crusher and C5 Infra Projects Pvt Ltd has informed that the work order issued vide Agmt.No.28/2020-21, Dt.07.09.2021 for supplying of 30000M³ Stone & Metal for the work of Minor irrigation Construction of 18Nos Check dams in Suryapet District. Further the Executive Engineer Irrigation Division No-1, Suryapet has informed that the work wise collections for stone & Metal S.fee of Rs.15,84,153.37=00 (for a quantity of 21,122M³) is collected from M/s C5 Laurus-GVR (JV).

Through the reference 6th and 7th cited the Executive Engineer Irrigation Division No-1 Suryapet has informed that the required work wise S.fee charges collected for Stone aggregates from the M/s C5-Laurus-GVR(JV) for an amount of 4,18,536/- (5580M³) and Rs.1,92,031/- (2560M³) towards metal S.fee vide cheque bearing No.2230155646 and 2230155660, Dt.20.01.2022 for the work construction of Check dam across Alair Vagu near Dharamaram Village Addaguduru Mandal Yadadri Bhuvanagiri District.

Through the reference 8th cited vide G.O Ms No.23, Dt.05.03.1999 of I&CAD (PW:COD) Dept the G.O says in Rule 6(v) " the contractors will no longer be required from now onwards to produce clearance certificate from the Mines Department and Segniorage charges will be deducted by the concerned works Department from the bills of the contractors for the materials used on the work only'.

I request to may be consider the following quantities as per the G.O Ms No.23, Dt.05.03.1999.

-40-

ABSTRACT:

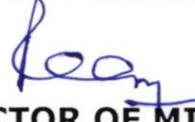
1. Initial and at the time of transfer quarry lease pit measurements.
30Mts X 25Mts X 4Mts : 3000M3
2. As per the earlier case detected by the RV&EO
Nalgonda unit which and disposed as per the
revision order of the Government. : 6341M3
3. Contractor work bills deducted quantity:21,122M3
+5580M3+2560=**29,262M3**
4. As per the Panchanama and Tahsildar Report
the pit No.04 Discontinue of the leased area excavated : 6386.976M3
by the Local Waddera people (excluding O.B)
5. Dispatch permit quantity : 8214M3

In view of the above, I am herewith submitting ETS report along with Survey and inspection reports duly considering the above and taking further necessary action in the matter.

This is submitted for favour of information.

Encl: As above

Yours faithfully,



**ASST.DIRECTOR OF MINES & GEOLOGY,
SURYAPET (I/C).**

Copy submitted to the Director of Mines & Geology, Hyderabad for favour of information.

Copy submitted to the Dy. Director of Mines & Geology, Hyderabad for favour of information.

APPENDIX



100

Faint, illegible text is visible throughout the page, likely bleed-through from the reverse side of the paper. The text is mostly centered and appears to be organized into paragraphs or sections, but the characters are too light and blurry to transcribe accurately.

42-

ANNEXURE XII



GOVERNMENT OF TELANGANA
DEPUTY DIRECTOR OF MINES & GEOLOGY, HYDERABAD
FORM - D
MINERAL DEALER LICENCE
(UNDER RULE - 2000)

Application No : MDL7261231



Date:05.07.2019

Mineral Dealer Licence is hereby granted to **SRI BALAJI STONE CRUSHER** of **Rough Stone, Road Metal** from his/their Mineral Dealer survey No **36**, o/e. **0.410** (Ha) in **Tonda** village of **Thirumalagiri** Mandal of **SURYAPET** District.

subject to the following terms & conditions and Mineral Dealer Details:

1. Name of the Dealer is **SRI BALAJI STONE CRUSHER**
2. Father's Name / Application Type is **FIRM**
3. Profession of the Dealer is **Proprietor**
4. Mineral Dealer Licence is granted for **Processing, Storing, Selling, Trading**
5. Minerals/Ore will be purchased/procured from
6. Payment of Application fee & Security deposit Transaction No. is **A061496**
7. The Mineral Dealer Licence is valid from this day **05.07.2019** and shall expire on **04.07.2024**.
8. Address of Applicant is **6-3/4, Vaddera Colony, Vaddera Colony, Tonda (Village), Thirumalagiri (Mandal), SURYAPET (District)**.
9. Date of Application for this Registration is **14.06.2019**

M. Venkateshwarlu

Granted By.

Name : M. Venkateshwarlu

Designation : Deputy Director of Mines & Geology

Office : HYDERABAD

Note : This is a Digitally Signed Certificate, doesn't require physical signature.

- 93 -

GOVERNMENT OF TELANGANA
DEPUTY DIRECTOR OF MINES & GEOLOGY, HYDERABAD
FORM - D
MINERAL DEALER LICENSE
(UNDER RULE - 2000)

Application No : MDL2581231



Date: 05.07.2019

Mineral Dealer license is hereby granted to SRI BALAJI STONE CRUSHER of Rough Stone, Road Metal from his/their Mineral Dealer survey No 36, 0.410 (Ha) in Tonda village of Thimmapet Mandal of SURYAPET District

subject to the following terms & conditions and Mineral Dealer Details:

1. Name of the Dealer is SRI BALAJI STONE CRUSHER
2. Dealer's Name / Application Type is FIRM
3. Profession of the Dealer is Proprietor
4. Mineral Dealer license is granted for Processing, Storing, Selling, Trading
5. Minerals/Ore will be purchased/procured from
6. Payment of Application fee & Security deposit Transaction No. is A081498
7. The Mineral Dealer license is valid from the day 05.07.2019 and shall expire on 04.07.2024.
8. Address of Applicant is 6-3/4, Vaddera Colony, Vaddera Colony, Tonda (Village), Thimmapet (Mandal), SURYAPET (District).
9. Date of Application for this Registration is 14.06.2019

Granted By
Name: M. Venkateswara
Designation: Deputy Director of Mines & Geology
Office: HYDERABAD

Note: This is a Digitally Signed Certificate, doesn't require physical signature

INSPECTION REPORT

As per the instructions of the ADM&G, I have proceeded to inspect the quarry lease for Rough Stone & Road Metal over an extent of 1.00 Hectare located at Sy.No.683 (Govt.Land) of Thonda Village, Thirumalagiri Mandal Suryapet District held by Sri. G.Peddulu and the Stone Crushing unit for Stone & Metal located at Sy.No.36 of Thonda Village, Thirumalagiri Mandal, Suryapet District held by M/s. Balaji Stone Crusher on 19.10.2022. At the time of inspection Sri.G.Kranthi representative of Sri.G.Peddulu and M/s. Balaji Stone Crusher and shown the quarry and srusher area.

deem

During the course of inspection it is noticed that the quarry lease located in Sy.No. 683 (Govt.Land) of Thonda Village, Thirumalagiri Mandal Suryapet District held by Sri. G.Peddulu is under non working condition, no men and machinery available and about 150M³/225MT Rock spalls stocked in the quarry lease area. As per the physical observations the lease holder has erected boundary pillars around the leased area. As per this office records the lease holder has obtained the last dispatch permit for a quantity of 270M³ of Road Metal vide Permit No. P9SUR0061, dt: 20.10.2021 and it is valid upto 18.11.2021.

Further, it is reported that the stone crusher i.e., M/s. Balaji Stone Crusher, in Sy. No. 36 of Thonda Village, Thirumalagiri Mandal, Suryapet District is also under non working condition.

This is submitted for favour of information.

Lavanya

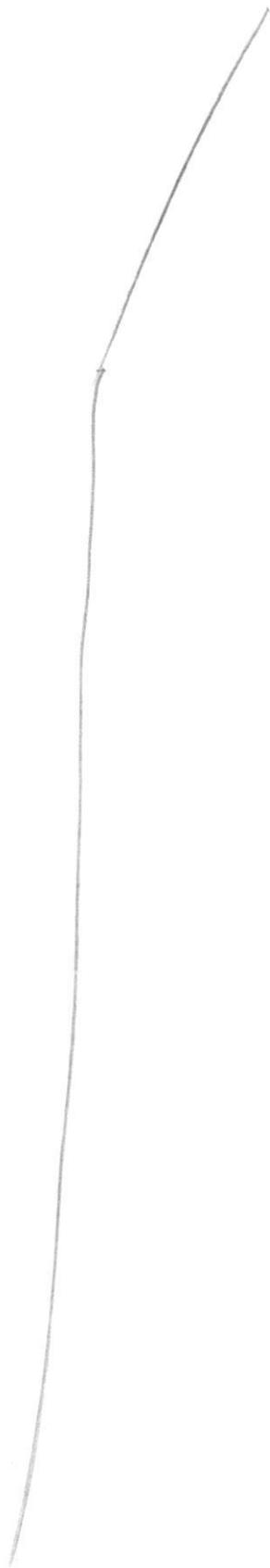
(P.Lavanya)

Technical Assistant

O/o the ADM&G, Suryapet.

-45-

20



-46-

Quarry Lease area Over an
Extent of 1.00 Hect held by
Sri G. Peddalu.



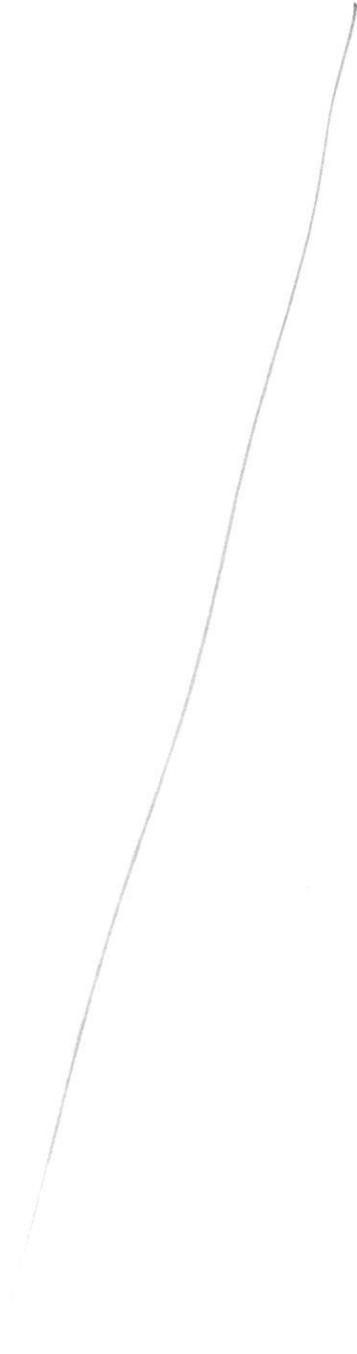
Dusky Leese area over an Estate of
1.00144 held by Sri G. Peddulu
Sy. no 683 of Thonda (Vg), Thilumdegi (Mo)
Suryaset (Dist.)



m/ Balogi Stone Crusher
Syuo: 36 Y Thonda village
Heremdeggi mandal.



-49-





50 ANNEXURE - XIV

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-246/TSPCB/TF/HO/2021-1656

Dt: 06.01.2022

Sub: TSPCB - M/s. Rough Stone & Road Metal Quarry (1.0 Hectares) over an extent of 1.0 Ha in Sy.No.683 of Thonda (V), Thirumalagiri (M), Suryapet District (Lease held by Sri G.Peddulu) - Water (Prevention and Control of Pollution) Amendment Act, 1988 - **CLOSURE ORDER - Orders Issued** - Reg.

- Ref :**
1. Complaint received from farmers of Thonda village, Thirumalagiri Mandal (forwarded by the Asst. Director of Mines & Geology (I/C), Suryapet District vide Lr.No.2411/Q/2008, dt.24.08.2021) on 07.09.2021 against Rough Stone and Road Metal Quarry over an extent of 1.0 Ha in Sy.No.683 of Thonda (V) (Lease held by Sri G.Peddulu) regarding illegal Mining and falling of stone metal into fields and causing damage to crops.
 2. Joint Inspection of the industry by the Board officials, Mines & Geology, Suryapet & Tahsildar, Thirumalagiri on 08.09.2021.
 3. RO, Nalgonda Notice No.72001/PCB/RO-NLG/2021-1138 & 1139, dt.15.09.2021.
 4. Hearing held on 21.12.2021.

* * * * *

1. **WHEREAS**, you are operating the industry located at Sy.No.683 of Thonda (V), Thirumalagiri (M), Suryapet District is engaged in quarrying of Rough Stone & Road metal of 1.0 Ha.
2. **WHEREAS**, the industry has not obtained CFE/CFO of the Board for the Mining of Rough Stone and Road Metal. The Quarry also not obtained EC.
3. **WHEREAS**, vide reference 1st cited, the RO, Nalgonda office received a Complaint from farmers of Thonda village, Thirumalagiri Mandal (forwarded by the Asst. Director of Mines & Geology, Suryapet District) on 07.09.2021 against Rough Stone and Road Metal Quarry over an extent of 1.0 Ha in Sy.No.683 of Thonda (V), Thirumalagiri (M), Suryapet District (Lease held by Sri G.Peddulu) regarding illegal Mining and falling of stone metal into fields and causing damage to crops.
4. **WHEREAS**, vide reference 2nd cited, the RO, Nalgonda officials attended the complaint and conducted Joint inspection of Rough Stone and Road Metal Quarry and also inspected M/s. Sri Balaji Stone Crusher, Sy.No.36, Thonda (V), Thirumalagiri (M), Suryapet District along with the officials of Mines & Geology, Suryapet, Tahsildar, Thirumalagiri on 08.09.2021. The details of the inspection report is submitted as follows:
 - i. Rough Stone & Road metal quarry (1.0 Hectares) over an extent of 1.0 Ha in Sy.No.683 of Thonda (V), Thirumalagiri (M), Suryapet District (Lease held by Sri G.Peddulu) is engaged in quarrying of Rough Stone & Road metal of 1.0 Ha.
 - ii. Rough Stone & Road metal quarry (1.0 Ha) (Lease held by Sri G.Peddulu) has not obtained CFE/CFO of the Board for the Mining of Rough Stone and Road Metal. The Quarry also not obtained EC.
 - iii. At the time of inspection, the quarry was not in operation.
 - iv. The Surroundings of the Quarry North: Part of hill followed by agricultural lands; South: Part of hill followed by agricultural lands; East: Agricultural lands; West: Agricultural lands;
 - v. Nearest human habitation of Thonda village is located at a distance of about 1 KM.

- vi. The Board issued Notice to the industry on 15.09.2021 for quarrying of Rough Stone and Road Metal without CFE/CFO of the Board. But, the industry has not submitted reply to the notice so far.
- vii. During the inspection, the Board Officials contacted the complainants Sri Ramakrishna, V. Narsaiah and others. They have informed that due to blasting, stone boulder chips are falling in their Agricultural fields and causing problems.
5. **WHEREAS**, vide reference 3rd cited, the RO, Nalgonda issued Notice to the industry on 15.09.2021 for quarrying of Rough Stone and Road Metal without CFE/CFO of the Board. But, the industry has not submitted reply to the notice so far.
6. **WHEREAS**, vide reference 4th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 21.12.2021. The industry representative and the complainant attended the virtual meeting. After detailed discussions, the Committee recommended to issue Closure Order to the industry for not obtained CFE & CFO of the Board for the Mining of Rough Stone and Road Metal.
7. **WHEREAS**, after careful consideration of the material facts of the case, **the Board hereby issues Closure Order your industry** for not obtained CFE & CFO of the Board for the Mining of Rough Stone and Road Metal.
8. In view of the above and after careful consideration of the material facts of the case, the Board is of the firm opinion that, the industry not obtained CFE & CFO of the Board for the Mining of Rough Stone and Road metal. Under the Powers vested with Telangana State Pollution Control Board under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and **for the reasons stated above, the Board hereby issues Closure Orders to your industry in the interest of protecting public health and environment.** You are also hereby directed to immediately stop all industrial activities with immediate effect from the date of this order.
9. You are directed to take note that if you continue to operate your industry even after receipt of these orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.
10. You are further directed to take note that the TSSPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

Sd/-
MEMBER SECRETARY

To
M/s. Rough Stone & Road Metal Quarry (1.0 Hectares),
(Lease held by Sri G.Peddulu),
Sy.No.683 of Thonda (V),
Thirumalagiri (M), Suryapet District.

Copy to:

1. The District Magistrate & Collector, Suryapet for kind information.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **The E.E is also directed to record the meter reading of T.S. Trans Co. power supply at the time of power disconnection. He is directed to inspect the industry and report compliance within 48 hrs.**
5. Concerned file.

// T.C.F.B.O //

B. V. B. G. R. S. H.

Senior Environmental Engineer (FAC)
(Task Force)

W. P. S. R.
17/12/21
FA
B. V. B. G. R. S. H.